



REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD
17, BHARATPURI, UJJAIN

E-mail-romppcb_ujjain@yahoo.co.in, Phone -0734-2510984

S. No. 1082 /PCB/RO/2024.

Ujjain, Date 19/7/2024

To,

Smt. Parul Bhadoriya,
Advocate, Hon'ble N.G.T. (CZ)
Bhopal (M.P.)

Sub: Hon'ble NGT Original Application Original Application No.70/2024(CZ)
(Chhitar Chhawa Vs State of M. P. & Ors.).

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Please find enclosed Joint Committee Inspection Report in the Matter of Original Application No.70/2024(CZ) (Chhitar Chhawa Vs State of M. P. & Ors.) against Hon'ble NGT Central Bench Bhopal order dated 03 April 2024. The next hearing of case is scheduled on date 22 July 2024.

Encl:- As above


19/7/2024
(H. K. Tiwari)
Regional Officer

Joint Committee Inspection report in the matter of

Original Application No. 70/2024

Chhitar Chhawa vs State of M.P. and others

w.r.to

Hon'ble National Green Tribunal (Central Zone) Bench,

Bhopal

order dated 03.04.2024

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Annexure

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**Hon'ble National Green Tribunal (Central Zone) Bench, Bhopal O.
A. No. 70/2024 vide orders dated 03.04.2024 in matter of (Chhitar
Chhawa vs State of M.P. and others).**

Hon'ble National Green Tribunal (Central Zone) Bench, Bhopal in O.A. No. 70/2024 in matter of (Chhitar Chhawa vs State of M.P. and others) vide order dated 03.04.2024 has been directed as follows -

“5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Collector, Dewas(M.P.)*
- (ii) One Representative from the Member Secretary, State pollution Control Board(M.P.).”*

“6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”

In compliance to above order dated 03.04.2024 the committee, Sub Divisional Officer (Revenue) Khategaon representative of the Collector *Dewas* and Regional Officer, M. P. Pollution Control Board Ujjain, representative of the Member Secretary, State Pollution Control Board have visited the Stone Crusher located at Village Kanwalsa, Tehsil Khategaon, and Stone Quarry located at Village Amoda, Tehsil - Kannod, District Dewas on **dated 18.06.2024** to assess the actual facts of the issue raised of illegal mining of stones with the help of dynamite for which no legal permission has been sought from the government/Administration Department or any other department, causing great loss to the crops and injury to the persons passing nearby the unit, in village Kanwalsa, Tehsil Khategaon, District Dewas (M.P.). During the visit Panchnama and petitioner's statement have been recorded which is enclosed as **Annexure-01**.

Factual status of Mine (M/s Maa Rewa Stone Crusher) :-

- The mine which is mentioned in the above O.A. No. 70/2024 is actually located at Khasra No. 157/1 at Village - Amoda, Tahsil - Kannod, Dist Dewas with name M/s Maa Rewa Stone Crusher and occupier Shri Prem Naratyan Jat has obtained Mining lease deed (**Annexure-02**) for 10 years (08.11.2021 to 07.11.2031) on 1.40 hectare area from Mining Department Dewas for stone quarry (Opencast manual/semi mechanized method), no objection certificate dated 15.03.2019 for mining activity at khasra no.157/1 on approved mine area from Gram Panchayat Surani (**Annexure-03**), Environment clearance from State Environment Impact Assessment Authority (SEIAA) (**Annexure-04**), approved Mining plan from competent authority (**Annexure-05**), Consent to Establish and Consent to Operate for mining of stone with capacity 20,000 cum/year from the M. P. Pollution Control Board. (**Annexure-06**)
- There is no national Park/sanctuary/biodiversity area within 10 Km radius, no human settlement /water body within 500 meter from mining site and no forest area within 250 meter from mine site.
- The mine area is about 3 kilometer away from crusher site and the petitioner farm land.
- Since the rock formation is fairly hard, blasting is carried out for breaking the rock by using explosives "Solar prime Gold(1369)". Blasting is carried out by a licensee contractor. (**Annexure-07**)
- The mine area found covered by two sides with wire fence.

Action taken:-

As per the observations made by the committee during the visit Regional Office M. P. Pollution Control Board, Ujjain has issued Show Cause Notice vide letter no. 807 Dt. 19/06/2024 to the M/s Maa Rewa Stone Crusher (mine) under section 21 of Air (Prevention & Control of Pollution) Act 1981 for violation of consent conditions **(Annexure-08)**.

Factual status of Crusher (M/s Maa Rewa Stone Crusher) :-

- The stone crusher is located at Khasra No. 138/3 on 1.6 hectare land area at Village - Kanwalsa, Tahsil - khategaon, Dist Dewas with name M/s Maa Rewa Stone Crusher and occupier Shri Prem Naratyan Jat has obtained no objection certificate dated 18/11/2021 w.r.t. gram sabha thahrav prastav to establish crusher at khasra no. 138/3 on 1.6 hectare land area at village Kanwlasa, Khategaon **(Annexure-09)**, Consent to Establish and Consent to Operate for stone crushing with capacity 20,000 cum/year from the M. P. Pollution Control Board. **(Annexure-10)**
- There is no human settlement /water body within 500 meter from crushing site and the stones are transported from above aforesaid mine which is located at Khasra No. 157/1 at Village - Amoda, Tahsil - Kannod, Dist Dewas. The distance between these two sites (mine and crusher) is about 3 kilometers.
- The crusher found non operational on the day of committee visit. Vibratory screen was found covered with GI sheets, Water sprinklers have been provided at crusher and conveyor belts.
- As submitted by the petitioner Mr Chhitar Chhawa **(Annexure-01)**, earlier wind breaking wall had been provided but got damaged due to strong winds and not found at place during the visit.

- There is a display board provided by the crusher owner which contain name of the firm, khasra number and details of crusher.

Action taken:-

As per the observations made by the committee during the visit Regional Office M. P. Pollution Control Board, Ujjain has issued Show Cause Notice vide letter no. 808 Dt. 19/06/2024 to the M/s Maa Rewa Stone Crusher (Crusher Unit) under section 21 of Air (Prevention & Control of Pollution) Act 1981 for violation of consent conditions **(Annexure-11)**.

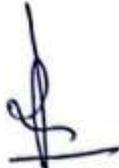
Compliance by M/s Maa Rewa Stone Crusher (Mine and Crusher unit) :-

The occupier of M/s Maa Rewa Stone Crusher (Mine and Crusher unit) has following compliance against show cause notice issued by Regional Office M. P. Pollution Control Board, Ujjain : -

- The occupier of crusher has upgraded wire fence around mine area.
- Wind breaking wall with concrete base has been re-installed.
- Plantation has been done by the occupier within crusher premises.
- Two extra water tanks of 1000 liters have been provided for water sprinklers at conveyor belts to suppress fugitive emission within premises.
- The occupier has provided copy of royalty generated through e-khanij portal **(Annexure-12)**.
- During the verification of compliance on Dt. 05/07/2024, petitioner Mr Chhitar Chhawa was also present and satisfied with the compliance done by the occupier of M/s Maa Rewa Stone Crusher and copy of his statement is also attached as **Annexure-13**.

Recommendations:-

- The occupier of the M/s Maa Rewa Stone Crusher has been strictly instructed to comply all the conditions given in environmental clearance (EC) by the State Environment Impact Assessment Authority (SEIAA) and consent condition given in consent orders by the Madhya Pradesh Pollution Control Board.



[Priya Chandrawat]
Sub Divisional Officer (Revenue)
Tehsil- Khategaon, Dewas



[H. K. Tiwari]
Regional Officer,
M. P. Pollution Control Board, Ujjain

Photographs of Committee Visit



Crusher Site- Village Kanwasa, Tal- Khategaon Dist -Dewas



Mine site- Village Amoda, Tal- Kannod Dist- Dewas

Photographs of Compliance done by the occupier M/s Maa Rewa
Stone Crusher



Crusher Site- Village Kanwalsa, Tal- Khategaon Dist -Dewas



Crusher Site- Village Kanwalsa, Tal- Khategaon Dist -Dewas

Photographs of Compliance done by the occupier M/s Maa Rewa
Stone Crusher



Crusher Site- Village Kanwalsa, Tal- Khategaon Dist -Dewas



Crusher Site- Village Kanwalsa, Tal- Khategaon Dist -Dewas

**Photographs of Compliance done by the occupier M/s Maa Rewa
Stone Crusher**



Mine site- Village Amoda, Tal- Kannod Dist- Dewas



Crusher Site- Village Kanwasa, Tal- Khategaon Dist -Dewas

पंचनामा

विषय :- भागीय NGA प्रकरण क्र. 70/2024 (श्री हितर दावा Vs
 State of MP.) के दिनांक 03/04/2024 को
 पारित आदेश के संदर्भ में गठित कमेटी द्वारा आज
 दिनांक 18/06/2024 को मेन्सर्न माँ रेवा स्टीन इशर
 ग्राम कवलावा तह. आतेगांव जिला देवाय का स्थल
 निरीक्षण किया गया। निरीक्षण दौरान गठित कमेटी के अध्यक्ष
 श्रीमती प्रिया चंद्रावत अनुविभागीय अधिकारी राजस्व आतेगांव
 एवं श्री हेमन्त कुमार तिवारी क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड उज्जैन
 श्री राजकुमार पराठे सहायक अतिरिक्त अधिकारी उपस्थित थे
 निरीक्षण दौरान शिकायतकर्ता श्री हितर दावा एवं माँ रेवा स्टीन
 इशर मालिक श्री राजेश भाट उपस्थित थे।
 निरीक्षण दौरान मौके पर स्टीन इशर बंद पाया गया। स्टीन संचालक
 द्वारा दी गई जानकारी अनुसार 01 माह से इशर बंद है।
 शिकायतकर्ता द्वारा मौके पर श्री हितर दावा के बयान दर्ज कराये गये
 मौके पर इशर संचालक को निर्देशित किया गया कि शिकायतकर्ता
 द्वारा बतायी गयी अविधिक कमीयो को 15 दिवस के भीतर
 पूर्ण कर ली जावेगी।

अतः पंचनामा पंचो के समक्ष लिखा गया।

[Signature]
 18/06/2024
 Scientist MPAIB

[Signature]
 (R)
 MPPCB Ujjain (MP) SDO(R), Khategaon
 हितर दावा (शिकायतकर्ता)

[Signature]
 DGO
 PCB Dues:
 श. जे. श. ज. श.

कथन

श्री द्वितर छावा पिता थियाजी छावा निवासी ग्राम कवलासा
उम्र 36 वर्ष, व्यवसाय - कृषक

मैं सत्य सत्य बयान दर्ज करवाता हूँ, कि मेरे द्वारा
माननीय NDT में जो शिकायत कि थी, मैं एक कृषक हूँ
और कृषक मेरी जमीन में रेवा कृशर से लगी हुई है
जो धूल से समल्य। था रही थी। अभी वर्तमान में
कृशर मशीन बंद है। मेरे द्वारा कृशर संचालक को
पानी छिड़काव हेतु कहा गया है उनके द्वारा पानी का
छिड़काव समय-समय पर जब प्लांट पल्लू स्थिति में हो
तब किया जाये जिससे मेरे जेत की फसल को नुकसान
ना हो। उनके कृशर द्वारा बाड़ों को खराई गई थी
जो हवा से उड़ गई है उनके द्वारा (कृशर संचालक) कहा
जा रहा है कि उनके द्वारा शीघ्र ही चक्कर रोड लगाकर
पानी का छिड़काव किया जायेगा।

ग्लारिंग का कार्य कृशर से लगभग 3 किलोमीटर की दूरी
पर स्थित खदान में किया जाता है। ग्लारिंग की समस्या
ना होने हुए धूल की समल्य। है।

मेरे द्वारा पूर्ण दौरा-एवासा में दिनांक 18/06/2024
को बिना और जबरदस्ती के सच-सच बयान दर्ज
किये जा रहे हैं।

द्वितर 18.6.2024

द्वितर छावा पिता थियाजी
ग्राम कवलासा
M. 9826306205



Registration and Stamp Department
Madhya Pradesh

Annexure-02

Registration Certificate

Registration Details	
E-Registration Number	MP108942021A1939533
Registration Date	09/11/2021
Date of Printing e-Registration Certificate	09/11/2021
Market Value of Property (If Applicable)	492799.99
Consideration / Secured / Premium Amount (Rs.)	0
Registration Fee (Rs.)	225000
Total Stamp Duty (Rs.)	300000
SR Name	ASHVIN SAVALIYA
SRO Name	SUB REGISTRAR OFFICE DEWAS

Lessor-Self

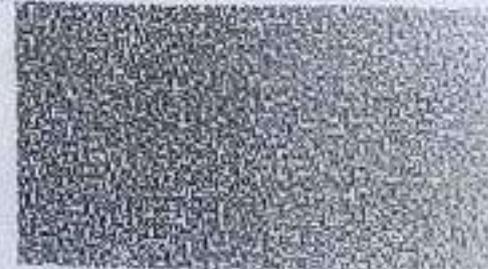
Name: श्रीमान मोहम्मद आरिफ खान
Father/Husband's Name: --
Address: कलेक्टराईत परिसर देवास, DEWAS, Madhya Pradesh, INDIA

Lessee-Self

Organisation Name: मेसर्स. मॉ रेवा स्टोन क्रशर
Authorized Person's Name: प्रेमनारायण जाट
Address: ग्राम निवास तहसील सतवास जिला D देवास, DEWAS, Madhya Pradesh, INDIA

Digitally signed by
ASHVIN KUMAR
SAVALIYA
Date: 2021.11.09
12:23:57 IST

Signature of Sub-Registrar



MP108942021A1939533 | 01011009112021000376



Certificate of Stamp Duty

E-Stamp Details

E-Stamp Code 01011009112021006376
 Total E-Stamp Amount 300000
 Govt. Stamp Duty (Rs.) 300000
 Janpad Duty (Rs.) 0
 Exempted Amount(Rs.) 0
 Municipality Duty (Rs.) 0
 Upkar Amount (Rs.) 0
 E-Stamp Type NON-JUDICIAL
 Issue Date & Time 09/11/2021 10:35:24
 Service Provider or Issuer Details Akash Malviya/SP011042809202000094
 SP/SRO/DRO/HO Details 142 Sarvoday Nagar Samyak Vihar Colony Dewas DEWAS
 DEWAS

Deed Details

Deed Type Lease Deed
 Deed Instrument Mining Lease, of any term including an under-lease or sub-lease and any agreement to let or sub-let or any renewal of lease D (i) in case of major mineral D 2% for the whole amount payable or deliverable under such lease. (ii) in case of minor mineral D 1.25% for the whole amount payable or deliverable under such lease.
 Purpose उत्खनन पट्टा

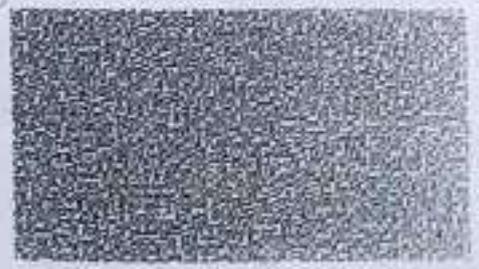
First Party Details

Name श्रीमान मोहम्मद आरिफ खान
 Address कालेक्टोरेट परिसर देवास
 Number of Persons 1

Second Party Details

Organization Name मेसर्स. मॉ रेवा स्टोन क्रेशर
 Address ग्राम निवासा तहसील सतवास जिला D देवास
 Number of Persons 1

उत्खनन पट्टा विलेख



प्रारूप - सात
उत्खनन पट्टा विलेख नियम 26 देखिये)

यह करार एक पक्षकार के रूप में कलेक्टर देवास - के माध्यम से कार्य करते हुए मध्यप्रदेश के राज्यपाल (जिन्हें इसमें इसके पश्चात "पट्टाकर्ता" कहा गया है और इसके अंतर्गत जहां सन्दर्भ के अनुकूल है, वहां उनके पदोत्तरवर्ती भी है) और दूसरे पक्षकार

..... (व्यक्ति का नाम, पता तथा व्यवसाय सहित) जिसे इसमें इसके पश्चात, पट्टेदार कहा गया है और इसके अंतर्गत जहां सन्दर्भ के अनुकूल है, वहां उसके वारिस, निष्पादक, प्रशासक, तथा अनुजा प्राप्त समनुदेशिती भी है), अथवा

..... (सोसायटी या सहयोजन का नाम, पता तथा व्यवसाय सहित) तथा (व्यक्ति का नाम पट्टे सहित (जिसे इसमें इसके पश्चात "पट्टेदार" कहा गया है और इसका अंतर्गत जहां सन्दर्भ के अनुकूल है, वह उनके क्रमशः वारिस, निष्पादक, प्रशासक, प्रतिनिधि तथा उनके अनुजाप्राप्त समनुदेशिती भी है);

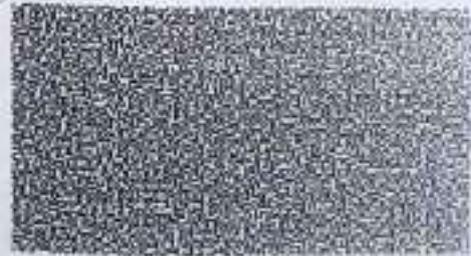
अथवा

..... (भागीदारों के नाम तथा पते) आत्मज निवासी समस्त व्यक्ति, भारतीय भागीदारी अधिनियम 1932 (1932 का 9) के अधीन रजिस्ट्रीकृत फर्म के नाम तथा अभिनाम मेसर्स. माँ रेवा स्टोन क्रेशर पार्टनर श्री प्रेम नारायण पिता राधेश्याम जाट निवासी - ग्राम निमासा तहसील सतवास जिला - देवास (मध्यप्रदेश) (फर्म का नाम) के अधीन भागीदारी में कारबार कर रहे है और जिनका रजिस्टर्ड कार्यालय हरदा में है (जिसे इसमें इसके पश्चात " पट्टेदार " कहा गया है और इसके अंतर्गत जहां सन्दर्भ के अनुकूल है, वहां उक्त समस्त भागीदार, उनके क्रमशः वारिस, निष्पादक, विधिक प्रतिनिधि तथा अनुजाप्राप्त समनुदेशिती भी है); कम्पनी अधिनियम, 1956 (1956 का 1) के अधीन रजिस्ट्रीकृत कंपनी (कंपनी का नाम) जिसका रजिस्ट्रीकृत कार्यालय पर है (पता) जिसे इसमें इसके पश्चात "पट्टेदार" कहा गया है और इसके अंतर्गत जहां सन्दर्भ के अनुकूल है, वह उसके उत्तराधिकारी तथा अनुजाप्राप्त समनुदेशिती भी है);

के बीच आज तारीख 08/11/2021 को किया गया।

पट्टेदार / पट्टेदारों ने, मध्यप्रदेश गोण खनिज नियम, 1996 (जिन्हें इसमें इसके पश्चात उक्त नियम कहा गया है) इसके नीचे लिखी गई अनुसूची के भाग-एक में वर्णित भूमियों के संबंध में पत्थर (क्रेशर मशीन) के हेतु उत्खनन पट्टे के लिए सक्षम प्राधिकारी को आवेदन किया गया है, और राज्य सरकार के पास प्रतिभूति के रूप में रूपये 1000/- की राशि जमा की है;

इस बात का साक्षी है कि इस विलेख में तथा इसमें इसके नीचे लिखी अनुसूची में या उसके द्वारा आरक्षित और



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अंतर्विष्ट भाटको तथा स्वामित्वो का पट्टेदार/पट्टेदार द्वारा भुगतान किये जाने और उसके / उनके द्वारा अनुपालन, पालन की जाने वाली प्रसविदाओं तथा करारों के प्रति फलस्वरूप, समक्ष प्राधिकारी एतद् द्वारा पट्टेदार/पट्टेदारो को पट्टा प्रदान और अंतरित करता है;

केशर मशीन लगाकर गिट्टी बनाने एवं विक्रय करने के लिए "पत्थर" की ऐसी समस्त खदाने (यहाँ खनिज या खनिजों का विवरण दें) (जिसे इसमें इसके पश्चात और अनुसूची में उक्त खनिजों के रूप में विनिर्दिष्ट किया गया है), जो उन भूमियों में, जिन्हे उक्त अनुसूची के भाग-एक में निर्दिष्ट किया गया है, स्थित, अवस्थित है और उनमें तथा उसके नीचे है, इसके संबंध में प्रयोज्य स्वतंत्रताओं, शक्तियों तथा विशेषाधिकारों को सम्मिलित करते हुवे, जो उक्त अनुसूची के भाग-दो में वर्णित है, ऐसी स्वतंत्रताओं, शक्तियों तथा विशेषाधिकारों का प्रयोग करने तथा उपभोग करने के संबंध में उन निबंधनों तथा शर्तों के अध्यधीन रहते हुवे, जो उक्त अनुसूची के भाग-तीन में वर्णित है, इस अपवाद के साथ और इस पट्टे में से, राज्य सरकार के प्रति वे स्वतंत्रताएं, शक्तियाँ एवं विशेषाधिकार आरक्षित करते हुवे, जो उक्त अनुसूची के भाग-चार में वर्णित है, परिसर दिनांक 08/11/2021 से आगामी 07/11/2031 (दस) वर्ष की कालावधि के लिये धारण करने हेतु पट्टेदार/पट्टेदारो को, एतद् द्वारा प्रदान किये जाते है, पट्टे पर दिये जाते है। अतः उन विभिन्न भाटको तथा स्वामित्वो को, जो उक्त अनुसूची के भाग-पांच में वर्णित है, क्रमशः ऐसे समयों पर, जो उसमें विनिर्दिष्ट है, उक्त अनुसूची के भाग-छः में अंतर्विष्ट उपबंधों के अध्यधीन रहते हुवे राज्य सरकार को देगा या उनका भुगतान करेगा और पट्टेदार एतद् द्वारा, राज्य सरकार के साथ ऐसी प्रसविदा करता है / करते है, जिसे उक्त अनुसूची के भाग-सात में अभिव्यक्त किया गया है, और राज्य सरकार एतद् द्वारा पट्टेदार/पट्टेदारो के साथ ऐसी प्रसविदा करती है, जिसे उक्त अनुसूची के भाग-आठ में अभिव्यक्त किया गया है, और इसके पक्षकारों के बीच पारस्परिक रूप से ऐसी सहमति की जाती है, जो अनुसूची के भाग-नौ में अभिव्यक्त की गई है, जिसकी साक्ष्य में यह विलेख उस दिनांक और वर्ष को जो उपर लिखे है, उस रीति में, जो इसके अधीन प्रकट होती है, निष्पादित किया जाता है।

उपर निर्दिष्ट अनुसूची
भाग एक
इस पट्टे का क्षेत्र
पट्टे का स्थान और क्षेत्र -

अमोटा ग्राम में स्थित भूमियो वह समस्त भू-भाग (क्षेत्र या क्षेत्रों का वर्णन) जो कन्नौट तहसील में सुरानी ग्राम पंचायत में है और जो खसरा क्रमांक 157/1 जिसमें 1.400 हेक्टेयर या उसके लगभग ---- का क्षेत्र है जो इससे संलग्न नक्शे में अंकित है तथा जो लाल रंग से दर्शाया गया है, और जिसकी सीमाएं निम्नानुसार है -

उत्तर में - 153./ 154 जेनपाल अनुरागसिंह
दक्षिण में - 157/2 लीलाबाई
पूर्व में - 156/1 कपिल जाट
और
पश्चिम में - 159/1, 159/2 रामेश्वर राजेश



जिन्हें इसमें इसके पश्चात "उक्त भूमि" के रूप में निर्दिष्ट किया गया है, निजी

भाग दो

उन निबंधनों तथा शर्तों के अधीन रहते हुए, जो भाग तीन में दिये गये हैं, पट्टेदार/पट्टेदारों द्वारा प्रयोग और उपभोग की जाने वाली स्वतंत्रताएँ, शक्तियाँ तथा विशेषाधिकार

1. भूमि पर प्रवेश करना तथा खनिज प्राप्त करना, तथा कार्य करना इत्यादि - एतद्वारा किये गये पट्टा अंतरण की अवधि के दौरान समस्त समयों पर, उक्त भूमि पर प्रवेश करने और उक्त खनिज/खनिजों, को प्राप्त करने के संबंध में कार्य करने, उनकी दरेसी करने, प्रसंस्कारित करने, सपरिवर्तित करने, ले जाने तथा उनका निपटारा करने के बारे में स्वतंत्रता तथा शक्ति.
2. मशीनरी, उपस्कर इत्यादि को लाना तथा उनका उपयोग करना - इस भाग में वर्णित प्रयोजनों में से किसी भी प्रयोजन के लिये या उसके संबंध में उक्त भूमि पर या उसके नीचे कोई इंजन, मशीनरी, संयंत्र, दरेसी-फर्शों, ईट भट्टा, कर्मशाला, भंडारगृह, गौदाम, शेड तथा अन्य भवन और अन्य कार्य स्थापित करने, निर्माण करने, संधारण करने और उपयोग करने तथा उस भूमि पर या उसके नीचे उसी प्रकार की सुविधाओं के लिये या उनके संबंध में स्वतंत्रता तथा शक्ति.
3. रास्तों तथा मार्गों इत्यादि का बनाया जाना और विद्यमान रास्तों तथा मार्गों का उपयोग - इस भाग में वर्णित प्रयोजनों में से किसी भी प्रयोजन के लिये या उसके संबंध में, उक्त भूमि में या उसके ऊपर कोई ट्राम पथ, रास्ते तथा अन्य मार्गों को बनाने और घौड़ों, पशुओं, वेगनों या अन्य वाहनों सहित या रहित उसका (या उक्त भूमि में उस पर किसी विद्यमान ट्रामपथों, रास्तों तथा अन्य मार्गों) ऐसी शर्तों पर, जैसी की सहमत हो, उनका उपयोग करने की या उनके संबंध में स्वतंत्रता तथा शक्ति.
4. भवन तथा रास्ते की सामग्री इत्यादि - इस भाग में वर्णित प्रयोजनों में से किसी भी प्रयोजन के लिए या उसके संबंध में उत्खनन कर पत्थर, बजरी तथा भवन और रास्ते के निर्माण संबंधी अन्य सामग्रियों तथा मिट्टी प्राप्त करने और उनका उपयोग करने और उन्हें काम में लेने तथा ऐसी मिट्टी से ईट या कवेलू विनिर्मित करने और ऐसे ईटों तथा कवेलूओं का उपयोग करने के लिये और उसके संबंध में स्वतंत्रता तथा शक्ति, किन्तु ऐसी किसी सामग्री, ईटों या कवेलूओं का विक्रय करने के लिये नहीं.
5. जल धाराओं से पानी का उपयोग इत्यादि - इस भाग में वर्णित प्रयोजनों या किसी भी प्रयोजन के लिये किन्तु किसी विद्यमान या भावी पट्टेदारों के अधिकारों के अधीन रहते हुवे तथा कलेक्टर की लिखित अनुज्ञा से उक्त भूमि में या उक्त भूमि पर किन्हीं जलधाराओं, जलमार्गों, झरणों या अन्य स्रोतों को काम में लाने तथा उनका पानी उपयोग करने या ऐसी किसी जलधारा या जलमार्गों को मोड़ने, उसे बढ़ाने या उस पर बाध बनाने और ऐसे किसी जल को संग्रहित करने तथा अवरुद्ध करने और किसी जलमार्ग, पुलियाँ, नालियों या जलाशयों को बनाने, निर्माण करने और बनाये रखने के लिये और उस संबंध में स्वतंत्रता और शक्ति, किन्तु इस प्रकार नहीं की जिससे किन्हीं कृषि भूमियों, ग्रामों, भवनों या पशुओं के पानी पीने के स्थानों या पूर्व में आवश्यकता



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अनुसार युक्तियुक्त रूप से जलप्रदाय से वंचित करेगा और ना किसी भी प्रकार से किसी जलधारा या झारणो को गंदा या प्रदुषित करेगा, परन्तु या कि पट्टेदार किसी नाशय जलधारा में नौचालन में कोई हस्तक्षेप नहीं करेगा या राज्य सरकार लिखित पूर्व अनुजा के बिना ऐसी जलधारा को नहीं मोडेगा.

6. चट्टे लगाने, ढेर लगाने, जमा करने के प्रयोजनों के लिये भूमि उपयोग - उक्त भूमियों की सतह के पर्याप्त भाग पर, उसमें खदानों के किसी उत्पाद या किये गये कोई कार्य और किन्ही औजारो, उपस्करों, मिट्टी तथा सामग्रियों तथा पदार्थों के, जो इस भाग में वर्णित स्वतंत्रताओं, शक्तियों का प्रयोग करते हुवे छोटे गये हो, या निकाले गये हो, चट्टे लगाने, ढेर लगाने, भंडारण करने या जमा करने के प्रयोजनों के लिये, प्रवेश करने और उपयोग करने की स्वतंत्रता तथा शक्ति।

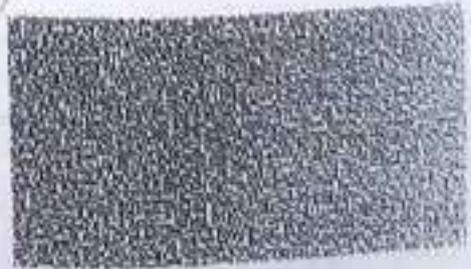
भाग - तीन

भाग-दो में वर्णित स्वतंत्रताओं, शक्तियों तथा विशेषाधिकारों का प्रयोग करने के संबंध में निबंधन तथा शर्तें (Terms & Conditions)

1. कतिपय स्थानों पर कोई भवन इत्यादि नहीं होगा- किसी सार्वजनिक विहार भूमि, श्मशान भूमि कब्रस्तान भूमि या व्यक्तियों के किसी वर्ग द्वारा पवित्र माने गये किसी स्थान या ऐसे अन्य स्थान में या जिसे राज्य सरकार सार्वजनिक स्थान के रूप में अवधारित करे, कोई भवन या तटदृश्य कोई संरचना ऐसी रीति में निर्मित, स्थापित या रखी नहीं जायेगी और कोई भी भूतल सक्रियाए नहीं की जायेगी जिससे किन्ही भवनों, कार्यों, सम्पत्तियों या अन्य व्यक्तियों के अधिकार को, यदि कोई हो या कोई प्रतिकूल प्रभाव पड़े और भूतल सक्रियाओं के लिये ऐसी किसी भूमि का, जो इस पट्टे में सम्मिलित न होने वाले कार्यों या प्रयोजनों के लिये राज्य सरकार से भिन्न अन्य व्यक्तियों द्वारा पूर्व में ही दखल में ली गई हो, उपयोग नहीं किया जाएगा। पट्टेदार किसी मार्ग, कुएं या तालाब के संबंध में किसी अधिकार में हस्तक्षेप भी नहीं करेगा/ नहीं करेगा।

2. ऐसी भूमि जो पूर्व से उपयोग में न हो, भूतल सक्रियाओं के लिये अनुजा - ऐसी भूमि का, जो भूतल सक्रियाओं के लिये पूर्व में ही उपयोग में नहीं लाई गई है, उस बाबत उपयोग करने पूर्व, पट्टेदार, जिले के कलेक्टर को दो कलेण्डर पूर्व की एक लिखित सूचना देगा/देगे जिसमें स्थान का नाम या अन्य वर्णन या इस प्रकार उपयोग किये जाने के लिये प्रस्तावित भूमि की सीमा और वह प्रयोजन जिसके लिये व अपेक्षित है, विनिर्दिष्ट किया जायेगा तथा उक्त भूमि का, यदि कलेक्टर, उसके द्वारा ऐसी सूचना प्राप्ति के दो मास के भीतर आपत्ति करे, तब इस प्रकार उपयोग नहीं किया जायेगा, जब तक की इस प्रकार की, की गई आपत्ति, राज्य सरकार को निर्देश किये जाने पर, निष्प्रभावित नहीं की जाती या वह अभित्यक्त नहीं कर दी जाती।

4. लगी हुई शासकीय अनुज्ञप्तियों तथा पट्टों के लिये सुविधाएं- पट्टेदार, ऐसी किसी भूमि पर, जो पट्टेदार द्वारा धारित भूमि में समाविष्ट है, या ऐसी भूमि से लगी हुई है या जिस तक उसके/उनके द्वारा धारित भूमि से पहुंचा जाता है, शासकीय अनुज्ञप्तियों या पट्टों के विद्यमान या भावी धारकों को उस तक पहुंच की युक्तियुक्त सुविधाएं प्रदान किये जाने बाबत अनुजा देगा; परन्तु यह कि अनुज्ञप्तियों या पट्टों के ऐसे धारकों द्वारा इस बिलेख के अधीन पट्टेदार/पट्टेदारों की सक्रियाओं के बारे में कोई सारवान प्रतिबाधा या हस्तक्षेप नहीं किये जाएगा और इस स्वतंत्रता का उपयोग किये जाने के



कारण पट्टेदार/पट्टेदारो को हुई हानि या नुकसान के लिये पट्टेदार/पट्टेदारो को ऐसे उचित प्रतिकार दिया जाएगा जैसा की पारस्परिक रूप से सहमत हो या असहमति की दशा में जैसा की राज्य सरकार द्वारा विनिश्चित किया जाये

भाग-चार

राज्य सरकार के लिये आरक्षित स्वतंत्रताये, शक्तियाँ तथा विशेषाधिकार

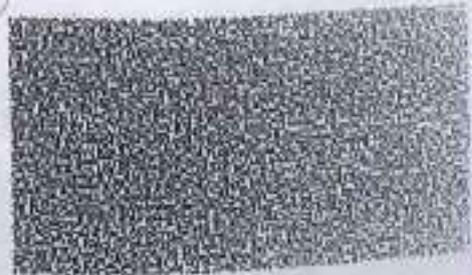
1. अन्य खनिजों के बारे में कार्य कराना - राज्य सरकार या इस निमित्त उसके द्वारा प्राधिकृत व्यक्ति या किसी पट्टेदार को उक्त भूमि में उस पर प्रवेश करने और उक्त खनिजों को छोड़कर अन्य खनिज तथा किन्हीं अन्य पदार्थों की खोज करने, प्राप्त करने, उसके संबंध में कार्य करने, खोदने, पाने, उत्खनन करने, दृष्टी करेन, प्रसंस्कारित करने, संपरिवर्तित करने और ले जाने और उन प्रयोजनों के लिये, खनने, सुरंग बनाने, तैयार करने, स्थापित करने, निर्माण करने, संधारण करने और ऐसे गड्डों, कुपकों, आनतियों, अनुसुरंगों, समतलिकाओं तथा अन्य लाईनों, जलमार्गों, वयुमार्गों, जल प्रवाहों, नालों, जलाशयों, इंजनों, मशीनरियों, संयंत्र, भवनों, नहरों, ट्रामपथों, रेलपथों, सडक मार्गों तथा अन्य कार्यों और ऐसी का सुविधाओं का जैसी की आवश्यक या सुविधाजनक समझी जाये, उपयोग करने की स्वतंत्रता तथा शक्ति:

परन्तु यह कि ऐसी स्वतंत्रता तथा शक्ति का प्रयोग करने में, इस विलेख के अधीन पट्टेदार/पट्टेदारो की स्वतंत्रताओं, शक्तियों तथा विशेषाधिकारों के प्रति या उनके संबंध में कोई सार्वजन प्रतिबाधा या हस्तक्षेप कारित नहीं किया जायेगा और इस स्वतंत्रता और शक्ति का प्रयोग किये जाने के कारण या उसके परिणामस्वरूप पट्टेदार/पट्टेदारो को ऐसा उचित प्रतिकार दिया जाएगा जैसा कि पारस्परिक रूप सहमत हो, या असहमति की दशा में जैसा की राज्य सरकार द्वारा विनिश्चित किया जाये।

2. रेलपथ तथा रास्ते बनाना- राज्य सरकार या इस निर्मित उसके द्वारा प्राधिकृत कोई व्यक्ति या किसी पट्टेदार को इस विलेख के भाग-दो में वर्णित प्रयोजनों को छोड़कर किसी अन्य प्रयोजन के लिये उक्त भूमियों में तथा उस पर प्रवेश करने और उस पर, उसके उपर या उसके आर पार किन्हीं रेल पथों, ट्रामपथों तथा सडक मार्गों को बनाने, संधारित करने और उनकी मरम्मत करने या किन्हीं विद्यमान रेलपथों, ट्रामपथों, सडकमार्ग, पाईप लाईनों तथा अन्य मार्गों से या उन पर से या उनके साथ-साथ समस्त प्रयोजनों के लिये और किसी अवसर पर आपेक्षित हो, घोड़ों, पशुओं या अन्य पशुगाडियों, वेगनों, वाहकों, लोकोमोटिवों या अन्य वाहनों सहित या रहित पुनः पार करने की स्वतंत्रता तथा शक्ति:

परन्तु यह कि ऐसे अन्य पट्टेदार या व्यक्ति द्वारा ऐसी स्वतंत्रता तथा शक्ति का प्रयोग करने में, इस विलेख के अधीन पट्टेदार/पट्टेदारो की स्वतंत्रताओं, शक्तियों तथा विशेषाधिकारों के प्रति या उसके संबंध में कोई सार्वजन प्रतिबाधा या हस्तक्षेप कारित नहीं किया जाएगा और इस स्वतंत्रता या शक्ति का प्रयोग किये जाने के कारण या उसके परिणामस्वरूप पट्टेदार/पट्टेदारो को हुई हानि या नुकसान के लिये पट्टेदार/पट्टेदारो को ऐसा उचित प्रतिकार दिया जायेगा जैसे कि पारस्परिक रूप से सहमत हो या असहमति की दशा में, जैसा कि राज्य सरकार द्वारा अवधारित किया जाय।

भाग-पांच



इस पट्टे द्वारा आरक्षित भाटक और स्वामित्व (Royalty), अनिवार्य भाटक (डेडरेंट) या स्वामित्व, जो भी उच्चतर हो, का भुगतान करना

1. पट्टेदार 1[.....] प्रत्येक वर्ष के लिये इसे भाग के खंड 2 में विनिर्दिष्ट अनिवार्य भाटक का भुगतान करेगा परन्तु इस नियमों के नियम-30 के अधीन जहाँ ऐसे पट्टे का धारक उसके द्वारा या उसके अभिकर्ता, प्रबंधक, नियोजित व्यक्ति, ठेकेदार या उप पट्टेदार द्वारा पट्टा क्षेत्र से हटाये गये या खपाये गये किसी भी खनिज के लिये स्वामित्व (रायल्टी) के भुगतान करने के लिये दायी हो गया है, वहाँ वह ऐसे क्षेत्र के संबंध में ऐसे स्वामित्व या अनिवार्य भाटक, जो भी उच्चतर हो, का भुगतान करने का दायी होगा।
2. भाटक और अनिवार्य भाटक के भुगतान का ढंग - इस भाग के खंड-1 के उपबंधों के अधीन रहते हुए, पट्टे के अस्तित्व के दौरान पट्टेदार पट्टान्तरित और इस अनुसूची के भाग - एक में वर्णित भूमियों के लिये, इन नियमों की अनुसूची चार में तत्समय विनिर्दिष्ट दर से ऐसी रिति में, जैसा कि नियम-30(1) (क) में विनिर्दिष्ट है, वार्षिक अनिवार्य भाटक का राज्य सरकार को भुगतान करेगा/करेगे।
3. स्वामित्व के भुगतान की दरें तथा ढंग- इस भाग के खंड-1 के उपबंधों के अधीन रहते हुए, पट्टेदार इस पट्टे के अस्तित्व के दौरान उसके/ उनके द्वारा पट्टा क्षेत्र से हटाये गये खनिज/खनिजों के संबंध में नियम-30 (1) (ख) में विनिर्दिष्ट किये गये स्वामित्व का, इन नियमों की अनुसूची-तीन में तत्समय विनिर्दिष्ट दर से राज्य सरकार को भुगतान करेगा/करेगे।
4. सतही भाटक का भुगतान- पट्टेदार उक्त भूमियों के जो समय-समय पर पट्टेदार/पट्टेदारों द्वारा इस विलेख के प्राधिकार के अधीन दखल की गई है या उपयोग की गई है, समस्त भागों के सतह के संबंध में, कमश प्रतिवर्ष प्रति हेक्टर या उसके किसी भाग के लिये रुपये 05/- की दर से या ऐसे दखल या उपयोग के प्रारंभ होने की कालावधि के दौरान रखल किये गये या उपयोग किये हुए उसके भाग का, जब तक कि क्षेत्र का इस प्रकार दखल या उपयोग समाप्त न हो जाए, भाटक का राज्य सरकार को भुगतान करेगा/करेगे और इस प्रकार उपयोग की गई सतह भूमि को यथासंभव उसकी मूल स्थिति में प्रत्यावर्तित करेगा/करेगे। सतह भाटक का भुगतान नियम 30(1)(ग) में दिये गये ब्योरे के अनुसार किया जाएगा।

भाग-छ:

भाटक और स्वामित्व संबंधी उपबंध

1. भाटक और स्वामित्व कटौती आदि से मुक्त होंगे- इस अनुसूची के भाग-पाँच में उल्लेखित भाटक और स्वामित्व का, नियम 30(1) में यथाविनिर्दिष्ट, राज्य सरकार को किसी भी कटौती से मुक्त भुगतान किया जाएगा।
2. स्वामित्व के संगणना के ढंग- उक्त स्वामित्व की संगणना करने के प्रयोजनों के लिये, पट्टेदार/पट्टेदारों स्वयं किये गये तथा प्रेषण किये गये खनिज/खनिजों के उत्पादन का एक सही लेखा रखेगा, साथ ही खनिज/खनिजों की मात्रा का, जो की स्टाक में है, या निर्यात की प्रक्रिया में है, इस नियम के अधीन प्राधिकृत अधिकारी द्वारा

जाँच पड़ताल की जा सकेगी।

3. यदि भाटकों और स्वामियों का समय पर भुगतान नहीं हाता है, तो कार्यवाही - इस विलेख में निबधनो तथा शर्तों के अधीन राज्य सरकार को शोध्य कोई भाटक, स्वामित्व या अन्य रकम का पट्टेदार/पट्टेदारो द्वारा लिखित समय में भुगतान नहीं किया जाता है तो, वह रकम, उस पर शोध्य चौबिस प्रतिशत प्रतिवर्ष की दर से, साधारण ब्याज के साथ, खनिज अधिकारी/सहायक खनिज अधिकारी के प्रमाण-पत्र पर भू-राजस्व की बकाया की भाति वसूल की जा सकेगी।

भाग सात

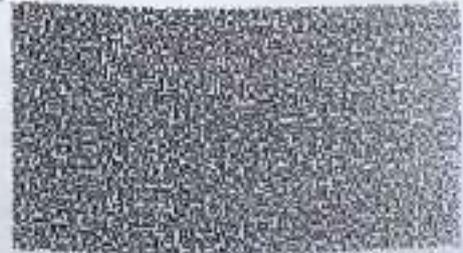
पट्टेदार/पट्टेदारो की प्रसविदाए

1. पट्टेदार भाटकों तथा स्वामिस्वो, करो इत्यादि का भुगतान करेगा - पट्टेदार, इस पट्टे द्वारा आरक्षित भाटक तथा स्वामिस्वो का ऐसे समयों पर तथा ऐसी रीति में, जो इस विलेख के भाग-पाँच तथा छ-में उपबधित है, भुगतान करेगा/करेगे और ऐसे समस्त करो, रेठो, निर्धारणों तथा अधिरोपणों का, चाहे वे किसी भी प्रकार के हों, जो सार्वजनिक मांग के स्वरूप के हों और जो पट्टेदार/पट्टेदारो के उन परिसरों तथा सकायों के, जो तत्सदृश्य अन्य परिसरों तथा सकायों के समिलाली हों, सिवाए भू-राजस्व की मांगों के, पर या उसने संबंध में राज्य सरकार के प्राधिकार द्वारा समय-समय पर प्रभारित किये जाये, निर्धारित किये जाये या अधिरोपित किये जाये, का भी भुगतान करेगा/करेगे तथा उनका उन्मोचन करेगा/करेगे।

2. सीमाचिन्हों का अच्छी हालत में संधारण करना तथा रखना- पट्टेदार अपने/उनके स्वयं के व्यय पर इस पट्टे के साथ संलग्न नक्शे में दर्शाये जाने वाले सीमांकन के अनुसार सीमाचिन्हों तथा स्तम्भों को स्थापित करेगा और समस्त समयों पर उन्हें संधारित तथा मरम्मत में रखेगा। ऐसे चिन्ह तथा स्तम्भों झाड़ियों से तथा अन्य बाधाओं से पर्याप्त स्पष्ट रहेगे जिससे कि सरलता से पहचाने जा सके।

3. सक्रियाए एक वर्ष के भीतर प्रारंभ की जायेगी और कुशलता से कार्य किया जाएगा-पट्टेदार, पट्टा निष्पादित किये जाने की तारीख से एक वर्ष के भीतर सक्रिया प्रारंभ करेगा/करेगे और उसके पश्चात इस पट्टे के बालू रहने के दौरान समस्त समयों पर उक्त खनिजों को, स्वेच्छापूर्वक अवरोध के बिना निपुणता से तथा कुशलता से और इसमें इसके पश्चात खड-12 में विनिर्दिष्ट रीति से, उक्त भूमियों के भूतल या उस पर की फसलो, भवनों, संरचनाओं या अन्य संपत्ति को अनावश्यक या अपरिहार्य नुकसान किये बिना या किये जाने की अनुज्ञा दिये बिना, प्राप्त करेगा/करेगे, उनके संबंध में कार्य करेगा/करेगे तथा विकास करेगा/करेगे इस खड के प्रयोजनों के लिये सक्रियाओं में खान के संबंध में मशीनरी स्थापित करना, ट्रामपथ बिछाना या किसी रास्ते का निर्माण करना सम्मिलित है।

4. सरकार को समस्त दावों के विरुद्ध क्षतिपूर्ति रखा जायेगा- पट्टेदार, ऐसे समस्त नुकसान क्षति या विघ्न के लिये, जो इस पट्टे द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उसके/उनके द्वारा किये गये हों, उस विषय पर प्रयुक्त विधि के अनुसार ऐसा युक्तियुक्त हरजाना तथा प्रतिकर देगा तथा उनको भुगतान करेगा/करेगे जो कि विधि युक्त प्राधिकारी द्वारा निर्धारित किया जाय और ऐसे समस्त दावों के तथा उसके बारे में समस्त लागत तथा खर्च के



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विरुद्ध ऐसे किसी नुकसान, क्षति या विघ्न के संबंध में जो किसी व्यक्ति या किन्हीं व्यक्तियों द्वारा किये जाये, राज्य सरकार को क्षतिपूर्ति करेगा/करेगी और पूर्णरूप से तथा सम्पूर्ण: क्षतिपूर्ति रखेगा/रखेगी।

5. गड्ढे इत्यादि को सुरक्षित करना तथा अच्छी हालत में रखना- पट्टेदार, इस पट्टे के अस्तित्व में रहने के दौरान समस्त गड्ढे तथा खदानों को, जो कि उक्त भूमियों में बनाये जाय, या उपयोग में लाये जाय, इमारती लकड़ी या अन्य टिकाऊ साधनों से अच्छी तरह से तथा पर्याप्त रूप से सुरक्षित और खुल्ला रखेगा/रखेगी और ऐसे प्रत्येक गड्ढे या खदान के घाहे वह परित्यक्त हो अथवा न हो, इर्टगिट, कलेक्टर के समाधान पर्यन्त बाह्य लगाएगा/लगाएगी तथा उसे संधारित करेगा/करेगी और उस अवधि के दौरान, उक्त भूमियों में की समस्त खदानों को सिवाए ऐसी खदानों के, जो परित्यक्त कर दी गई है, यथा संभव जल से तथा दूषित वायु से मुक्त रखेगा/रखेगी।

6. खान को आवश्यक सीमा तक मजबूत करना तथा संभालना- पट्टेदार, यथास्थिति, संबंधित रेल प्रशासन या राज्य सरकार के समाधान पर्यन्त खान के किसी भाग को, जो कि उसकी राय में किसी रेलपथ, जलाशय, नहर, रास्ते तथा किसी अन्य सार्वजनिक कार्य या संरचना की सुरक्षा के लिये ऐसा मजबूतीकरण या संभाल अपेक्षित है, मजबूत करेगा/करेगी संभाल करेगा/करेगी।

7. खदानों का निरीक्षण अनुज्ञात किया जाना- पट्टेदार, निरीक्षण, परिक्षण, सर्वेक्षण, पूर्वक्षण करने और उसके नक्शे बनाने, नमूने लेने तथा कोई आकड़े एकत्र करने के प्रयोजन के लिये इन नियमों अधीन प्राधिकृत किसी अधिकारी को परिसर में, जिसमें कोई भवन, उत्खनन या पट्टे में समाविष्ट भूमि सम्मिलित है, प्रवेश करने को अनुज्ञात करेगा/करेगी और पट्टेदार उसके/उनके द्वारा नियोजित ऐसे योग्य व्यक्ति के साथ, जो खान से तथा कार्यों से परिचित है, ऐसे अधिकारी, अभिकर्ताओं, नौकरों तथा कर्मकारों को ऐसे प्रत्येक निरीक्षण करने में प्रभावी तौर पर सहायता करेगा/करेगी और खदानों के कार्यकरण के संबंध में ऐसे समस्त सुविधाये, जानकारी देगा जो कि युक्तियुक्त रूप से अपेक्षित करें और ऐसे समस्त आदेशों तथा विनियमों, जैसे केंद्र या राज्य सरकार ऐसे निरीक्षण के परिणामस्वरूप या अन्यथा, समय-समय पर अधिरोपित करना उचित समझे के अनुरूप अनिवार्य रूप से कार्य करेगा तथा उनका अनुपालन करेगा/करेगी।

8. दुर्घटना की रिपोर्ट की जाना- पट्टेदार, बिना क्लिंब कलेक्टर को किसी ऐसी दुर्घटना की एक रिपोर्ट भेजेगा/भेजेगी जो इस पट्टे के अधीन सक्रियताओं के अनुक्रम में हुई हो, जिनके कारण मृत्यु या गंभीर शारीरिक क्षति या संपत्ति में गंभीर क्षतिकारित की गई हो या जो जीवन या संपत्ति को गंभीर रूप से प्रभावित या संकटापन्न करने वाली हो।

9. अन्य खनिजों के अन्वेषण की रिपोर्ट की जाना- पट्टेदार, पट्टा क्षेत्र में ऐसे किसी खनिज को जो विनिर्दिष्ट नहीं है, अन्वेषण की रिपोर्ट ऐसे प्रत्येक उपलब्धी के स्वरूप तथा स्थिति के बारे में पूर्ण विवरण के साथ कलेक्टर की अविलम्ब देगा/देगी। यदि ऐसा कोई खनिज, जो पट्टे में विनिर्दिष्ट नहीं है, पट्टा क्षेत्र में अन्वेषित किया जाता है, तो पट्टेदार ऐसे खनिजों को तब तक प्राप्त नहीं करेगा/करेगी और उसका निपटारा नहीं करेगा/करेगी जब तक कि ऐसे खनिज को पट्टे में सम्मिलित न कर लिया जाये या उसके लिये एक पृथक पट्टा अभि प्राप्त न कर लिया जाये।



10. उत्पादन तथा कर्मचारियों इत्यादि के बारे में अभिलेखों तथा लेखाओं का रखा जाना - पट्टेदार, उक्त अवधि के दौरान समस्त समयों पर ऐसे कार्यालय में, जो उक्त भूमियों पर उसके निकट स्थित हो, लेखाओं की सही तथा बोधगम्य ऐसी लेखा पुस्तके रखेगा/रखेगी या रखवाएगा/रखवाएगी, जिनमें निम्नलिखित के संबंध में समय-समय पर सही प्रविष्टियाँ अंतर्विष्ट होगी।

- (1) उक्त भूमियों से प्राप्त उक्त खनिज/खनिजों की मात्रा तथा प्रकार
- (2) उन खनिज/खनिजों को, जिनका विक्रय तथा निर्यात किया गया हो, मात्राएँ तथा विभिन्न प्रकार, पृथक-पृथक रूप से।
- (3) अन्यथा निपटायें गये विभिन्न प्रकारों के उक्त खनिज/खनिजों की मात्राएँ और ऐसे निपटारे की रीति तथा प्रयोजन।
- (4) उक्त खनिज/खनिजों के समस्त विक्रयों की कीमतें तथा अन्य समस्त विवरण।
- (5) उक्त भूमियों पर खानों या कार्यों में नियोजित व्यक्तियों, की संख्या, तकनीकी कर्मियों की राष्ट्रीयता, आईताएँ तथा वेतन विनिर्दिष्ट करते हुए।

(6) ऐसे अन्य तथ्य, विशिष्टिया तथा परिस्थितियों, जिनके बारे में केन्द्र या राज्य सरकार, समय-समय पर अपेक्षा करे और ऐसे अधिकारियों को ऐसे समयों पर, जैसे कि केन्द्र या राज्य सरकार नियत करे, ऐसी समस्त या किन्हीं लेखा पुस्तकों के असली तथा सही संक्षिप्त सार और पूर्वोक्त समस्त या किसी विषय के बारे में ऐसी जानकारी, विवरणीयां, जैसा कि राज्य सरकार विहित करे, निःशुल्क प्रस्तुत करेगा/करेगी तथा ऐसे युक्तियुक्त समयों पर ऐसे अधिकारियों को, जैसा कि केन्द्र या राज्य सरकार उस निमित्त नियुक्त करे, उक्त लेखा-पुस्तकों, रेखांकों तथा अभिलेखों का परीक्षण तथा निरीक्षण करने और उनके प्रतिलिपिया तथा उनके उद्यम तैयार करने के प्रयोजन के लिये उक्त कार्यालयों में प्रवेश करने तथा उन तक अबाध पहुँच रखने के लिये अनुज्ञात करेगा/करेगी।

(11) रेखांक इत्यादि संधारित करना - पट्टेदार, उक्त अवधि के दौरान समस्त समयों पर खान कार्यालय में उक्त भूमियों में की खानों के सही, बोधगम्य, आदिनाक तथा सम्पूर्ण रेखांक संधारित करेगा/करेगी पट्टे के अधीन उक्त रेखांक में उसके/उनके द्वारा की गई समस्त संक्रियाएँ तथा खुदाई और उसके/उनके द्वारा की गई संक्रियाओं के अनुक्रम में उसके/उनके द्वारा की गई समस्त खाईयां, गड्डे तथा भू-वैज्ञानिक आकड़े दर्शाये जायेंगे और ऐसे समस्त रेखांक, उस प्रयोजन के लिये किये जाने वाले ऐसे वास्तविक सर्वेक्षण से और उसके द्वारा जो कि बारह मास या किसी ऐसी कालावधि के अंत में, जो समय-समय पर विनिर्दिष्ट की जाय, संशोधित किये जायेंगे तथा भरे जायेंगे और पट्टेदार, राज्य सरकार को जब कभी अपेक्षित किये जाए, ऐसे रेखांक की सही तथा ठीक प्रतिलिपियां निःशुल्क प्रस्तुत करेगा/करेगी समस्त खाईयों, गड्डों के शुद्ध अभिलेखों में-

- (क) वह अवमृदा तथा स्तर (स्ट्राटा) जिसमें वे है;
- (ख) कोई खनिज जो मिला है;
- (ग) राज्य सरकार द्वारा समय-समय पर अपेक्षित हित का कोई अन्य विषय और समस्त आकड़े, दर्शाए

जायेंगे।

पट्टेदार इस निमित्त राज्य सरकार द्वारा प्राधिकृत अधिकारी को समस्त युक्तियुक्त समयों पर उसका निरीक्षण



करना अनुज्ञात करेगा/करेगे। जब कभी राज्य सरकार द्वारा अपेक्षा की जाये, उस क्षेत्र का ऐसा संयुक्त रेखांक भी प्रदाय करेगा/करेगे जिसमें मोटाई, छुकाव, ढाल इत्यादि के साथ-साथ भंडार के प्रकार के अनुसार मात्रा दर्शाई जाएगी।

(12) तृतीय पक्षों को हुई क्षति के लिये प्रतिकार का भुगतान-पट्टेदार इस विलेख द्वारा प्रदत्त स्वतंत्रताओं तथा शक्तियों का प्रयोग करते हुए किसी व्यक्ति या सम्पत्ति के किये गये समस्त नुकसान, क्षति या विघ्न के लिये युक्तियुक्त समाधान कारक प्रतिकार देगा तथा उसका भुगतान करेगा/करेगे और समस्त समयों पर ऐसे समस्त बादों, दावों तथा मांगों के लिये तथा उनके विरुद्ध जो कि ऐसे किसी नुकसान, क्षति विघ्न के लिये किसी व्यक्ति या व्यक्तियों द्वारा किये जाएं, राज्य सरकार को हानि रहित रूप से बचायेगा और क्षतिपूर्ति रखेगा। शासकीय भूमि की दशा में क्रमशः 10 तथा 20 वर्ष पट्टों के मामलों में, पट्टेदार भू-राजस्व के 30 या 60 गुना के बराबर प्रतिकार भुगतान करेगा/करेगे।

(13) अन्य खनिजों की खुदाई में बाधा नहीं पहुंचाई जाएगी- पट्टेदार एतद्वारा प्रदान की गई स्वतंत्रताओं तथा शक्तियों का ऐसी रीति में प्रयोग करेगा/करेगे कि जिससे उक्त भूमियों के भीतर ऐसी किसी खनिज का, जो इस पट्टे में सम्मिलित नहीं है, के विकास तथा खुदाई में कोई अनावश्यक या युक्तियुक्त रूप में परिहार्य कोई बाधा या अवरोध न हो और समस्त समयों पर, यथास्थिति, उक्त भूमियों से निकट किसी भूमि में किसी ऐसे खनिजों या किन्हीं खनिजों के संबंध में, केन्द्र और राज्य सरकार तथा पूर्वक्षण अनुज्ञप्तियों या उत्खनन पट्टे के धारकों का ऐसे खनिजों को प्राप्त करने खुदाई करने, विकास करने तथा उनको ले जाने के प्रयोग जन के लिए उन तक उक्त भूमियों के उपर तथा आर पार युक्तियुक्त पहुंच मार्ग तथा सुरक्षित और सुविधा जनक पथ प्रदान करेगा/करेगे परन्तु यह कि पट्टेदार, ऐसे पट्टेदारों या पूर्वक्षण अनुज्ञप्तियों के धारकों द्वारा ऐसे पट्टे के उपयोग के कारण या परिणामस्वरूप उसे/उन्हें किसी नुकसान या क्षति के लिये युक्तियुक्त प्रतिकार प्राप्त करेगा/करेगे।

(14) पट्टे का अंतरण(Transfer)- पट्टेदार, मंजूरी प्राधिकारी की लिखित पूर्व सहमति के बिना-
(क) उत्खनन पट्टा या उसमें के किसी अधिकार, हक्क या अहित को समनुदेष्टित नहीं करेगा/करेगे, उप-पट्टे पर नहीं देगा/देगे, बंधक नहीं करेगा/करेगे या किसी भी रीति से अंतरित नहीं करेगा/करेगे, या
(ख) ऐसा कोई ठहराव, संविदा या समझौता नहीं करेगा/करेगे जिसके द्वारा पट्टेदार/पट्टेदारों का सारवान सीमा तक प्रत्यक्ष या परीक्ष रीति से वित्त पोषण होगा जिसके द्वारा या जिसके अधीन पट्टेदार/पट्टेदारों की सक्रियायें या करोबार सारवान रूप से पट्टेदार/पट्टेदारों से भिन्न किसी व्यक्ति या व्यक्तियों कि निकाय द्वारा नियंत्रित की जाये,

(ग) मंजूरी प्राधिकारी एक लिखित आदेश द्वारा किसी भी समय पट्टे को पर्यावसित कर सकेगा यदि उसकी राय में पट्टेदार में उपर दिये गये उपबन्धों से किसी भी उप बन्ध का भंग किया है या नियम-35 में दिये गये अनुसार के सिवाए पट्टे या उसमें के किसी अधिकार, हक्क या हित का अंतरण किया है परन्तु यह कि ऐसा कोई आदेश पट्टेदार/पट्टेदारों को उसका/उनका कथन करने का या युक्तियुक्त अवसर दिये बिना पारित नहीं किया जायेगा।

(15) पट्टेदार आवश्यक अतिरिक्त रकम जमा करेगा- जब कभी रुपये 1000/- का प्रतिभूति निक्षेप या उसके कोई भाग या प्रतिभूति निक्षेप की पुनः पूर्ति करने, राज्य सरकार के पास इसमें इसके पश्चात् जमा की गई और रकम समपहत की जाय या इसमें इसके पश्चात् प्रेषित शक्ति के अनुसरण में राज्य सरकार द्वारा



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उपयोग की जाये, तब पट्टेदार राज्य सरकार के पास ऐसी और रकम जमा करेगा/करेगे जो की प्रतिभूति रकम के अधिनियोजित भाग के साथ मिलकर राज्य सरकार के पास जमा रकम को रूपये 1000/- तक लाने के लिए पर्याप्त हो।

(16) पट्टे का पर्यवसान किये जाने पर अच्छी हालात में खदान की राज्य सरकार को सुपूर्दगी- पट्टेदार उक्त अवधि या उसके नविगिकरण का अवसान होने पर ऐसी अवधि के पहले उसका पर्यवसान कर दिये जाने पर, राज्य सरकार को समस्त खाने, गड्डे, जलमार्ग और अन्य कार्य जो अब विद्यमान है या जो इसमें इसके पश्चात् उक्त भूमि पर छोटे जाने वाले है या उस पर या उसके अधीन बनाये जाने वाले है, सिवाये उनके जिनका राज्य सरकार की मंजूरी से परित्याग कर दिया गया है और किसी सामान्य या उचित कार्यकरण वाले समस्त इंजनों, मशिनरी, संयंत्र, भवनों, संरचनाएँ, अन्य कार्य तथा सुविधायें, जो कि उक्त अवधि के प्रारंभ होने के समय उक्त भूमि पर या उसके नीचे थे, तथा पट्टेदार/पट्टेदारो द्वारा स्थापित ऐसी समस्त मशिनरी जो खानों को क्षति पहुचाये बिना निकाली नहीं जा सकती या उक्त भूमि के नीचे के खुदाई कार्य (सिवाय उसमें से ऐस जो राज्य सरकार की मंजूरी से काम में न लाने वाले हो गये है) और पट्टेदार/पट्टेदारो द्वारा भूतल के ऊपर ईंटों या पत्थरों से बनाये गये समस्त भवन तथा संरचनायें, अच्छी मरम्मत की हालात में तथा दशा में और उक्त खानों का तथा उक्त खनिजों की ओर खुदाई के लिये समस्त दृष्टि से उपयुक्त हो, सुपूर्द करेगा/करेगे।

(17) अग्रक्रय का अधिकार-(क) राज्य सरकार को, उक्त अवधि के दौरान समय-समय पर तथा समस्त समयों पर एतत् द्वारा अन्तरित उक्त भूमियों में पड़े उक्त खनिजों या पट्टेदार/पट्टेदारो के नियंत्रण में और कहीं पड़े हूवे उक्त खनिजों को अग्रक्रय करने का अधिकार होगा (जिसका प्रयोग पट्टेदार/पट्टेदारो को लिखित सूचना देकर किया जायेगा) और पट्टेदार संभव समस्त शीघ्रता से समस्त खनिजों को इस उपबन्ध के अधिन राज्य सरकार द्वारा क्रय किये गये उत्पाद या खनिजों को ऐसी मात्रा में, तथा ऐसे समयों पर, ऐसी रीति में तथा ऐसे स्थान पर, जो कि उक्त अधिकारों का प्रयोग करने बाधक सूचना में विनिर्दिष्ट किये गये है सुपूर्द करेगा/करेगे।

(ख) राज्य सरकार द्वारा, एतद्वार प्रदत्त अधिकार का प्रयोग करते हुए अग्रक्रय के लिये गये समस्त खनिजों के या खनिजों के उत्पादों के भुगतान की जाने वाली किंमत वह होगी जो अग्रक्रय के समय विद्यमान उचित बाजार कीमत हो।

परन्तु यह कि उक्त उचित बाजार कीमत की सगणना करने में सहायता करने की दृष्टि से पट्टेदार, यदि ऐसी अपेक्षा की जाये राज्य सरकार को, उसकी गोपनीय जानकारी के लिए अन्य ग्राहकों, बेचे गये उक्त खनिजों या उनके उत्पादों की मात्राओं, वर्णन तथा कीमतों के और मोलभाड़े के लिये, उसका वहन करने के लिये किये गये भाटक-पत्र (चार्टर) के विवरण प्रस्तुत करेगा/करेगे और ऐसे अधिकारी या अधिकारियों को, जैसा की राज्य सरकार द्वारा निर्देशित किया जाय, ऐसे खनिजों या उत्पादों के विक्रय या माल भाड़े के लिये प्रक्षारों के द्वारा की गई संविधाओं तथा भाटक पत्र की भूल या अभिप्रमाणित प्रतिलिपि प्रस्तुत करेगा/करेगे।

(ग) युद्ध स्थिति या आपात-काल के विद्यमान रहने की दशा में (जिसके विद्यमान रहने के बारे में भारत के राष्ट्रपति एकमात्र निर्णायक रहेगे और भारत के राजपत्र में इस आशय की अधिसूचना निश्चायक सभूत होगी) राज्य सरकार की केन्द्रीय सरकार की सहमति से, उक्त अवधि के दौरान समय-समय पर तथा समस्त समयों पर उक्त भूमियों पर या उनके संबंध में पट्टेदार/पट्टेदारो के कार्यों संयंत्र, मशिनरी तथा परिसर का इस पट्टे के अधीन सक्रियाओं का तत्काल कब्जा तथा नियंत्रण लेने का अधिकार होगा। (जिसका प्रयोग पट्टेदार को एका



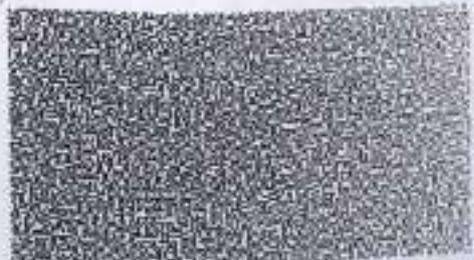
दौरान, जो कि, एतद् द्वारा प्रदान की जाती है, राज्य सरकार या किसी ऐसे व्यक्ति द्वारा, जो उसके अधीन टाका करे, बिना किसी अवैध विधि के धारण करेगा/करेगे या धारण कर सकेगा/कर सकेगे और उनका उपभोग करेगा/करेगे या उपभोग कर सकेगा /कर सकेगे।

(2) तृतीय पक्षों की भूमि का अर्जन तथा उसका प्रतिकर- यदि अनुसूचि के भाग-सात के खंड 4 के उपबंध के अनुसार, पट्टेदार, उक्त भूमि के किसी भाग की सतह के दखलकार को किसी नुकसान या क्षति के लिये, जो कि पट्टेदार/पट्टेदारों को प्रस्तावित सक्रियाओं के कारण उदभूत हो, प्रतिकर देने की प्रस्थापना और उक्त दखलकार राज्य सरकार को आरक्षित तथा इस विलेख द्वारा पट्टेदार/पट्टेदारों को पट्टान्तरित किये गये हैं अधिकारों तथा शक्तियों का प्रयोग करने में अपनी सहमति देने से इंकार करे तो पट्टेदार इस विषय की रिपोर्ट राज्य सरकार को करेगा/करेगे और उसके पास वह रकम जमा करेगा/करेगे जो कि प्रतिकर के रूप में प्रस्थापित की थी और यदि राज्य सरकार का यह समाधान हो जाता है कि प्रतिकर की प्रस्थापित रकम उचित तथा युक्तियुक्त है या यदि उसका इस प्रकार समाधान हो जाता है और पट्टेदार/पट्टेदारों ने उसके पास ऐसी और रकम, जैसी कि राज्य सरकार उचित तथा युक्तियुक्त समझे, तो राज्य सरकार दखलकार को यह आदेश देगी कि वह पट्टेदार/पट्टेदारों को उस भूमि में प्रवेश करना और ऐसी सक्रियाएं करना अनुज्ञात करे, जैसी कि इस पट्टे के प्रयोजन के लिये आवश्यक हो, ऐसी प्रतिकर की रकम का निर्धारण करने में राज्य सरकार, भूमि अर्जन अधिनियम के सिद्धान्तों से मार्ग दर्शित होगी।

(3) नवीकरण किया जाना- नियमों के उपबंधों के शर्तों के अनुसार उत्खनन पट्टा नवीकरण किये जाने योग्य है।

(4) पट्टा पर्यवसित करने की स्वतंत्रता- (1) पट्टेदार, मंजूरी प्राधिकारी को कम से कम छः कलेण्डर मास की एक लिखित सूचना देकर इस पट्टे को किसी भी समय पर्यवसित कर सकेगा/कर सकेगे और ऐसी सूचना को अवसान होने पर, यदि पट्टेदार ऐसा अवसान होने पर समस्त भाटकी, स्वामित्वों, नुकसानों के लिये प्रतिकर और ऐसा धन देगा/देगे और उसका भुगतान करेगा/करेगे जो कि उस समय शोधय हो तथा इस विलेख के अधिनस्थ पट्टाकर्ता या किसी अन्य व्यक्ति या किन्हीं व्यक्तियों को देय है और इस विलेख को राज्य सरकार को परिदत्त करेगा, तब यह पट्टा तथा उक्त अवधि और एतद्द्वारा प्रदान की गई स्वतंत्रताएँ, शक्तियाँ तथा विशेषाधिकार आत्यंतिक रूप से समाप्त हो जायेंगे तथा पर्यवसित हो जायेंगे किन्तु वे, इस विलेख में अन्तर्गिर किन्हीं प्रसंविदाओं या करार के किसी भाग के संबंध में पट्टाकर्ता के किसी अधिकार या उपचार पर कोई प्रतिकूल प्रभाव नहीं डालेंगे।

(2) मंजूरी प्राधिकारी, पट्टेदार द्वारा किये गये आवेदन पर उसे उसके पट्टे से, जो कि खनिजों के समूहों के लिए है, एक या अधिक खनिजों का इस शर्त के अध्यधीन रहते हुए कि उस खनिज के भंडार अब इस सीमा तक निःशेष हो चुके हैं या उनका सीमा तक हास हो गया है की उस खनिज के बारे में कार्य करना आर्थिक रूप से और आगे संभव नहीं है। अभ्यर्ण करने की अनुज्ञा देगा, की पट्टेदार -
(क) ऐसे खनिज में अभ्यर्ण के लिए आवेदन ऐसे आशयित तारीख के कम से कम छः माह पूर्व करेगा, और
(ख) यह वचन देता है कि वह, इस प्रकार अभ्यर्णित खनिज के बारे में किसी अन्य व्यक्ति द्वारा, जिसे उस खनिज के लिए बाद में उत्खनन पट्टा प्रदान किया गया है, की जाने वाली खुदाई में कोई स्फावट करीत नहीं



करेगा।

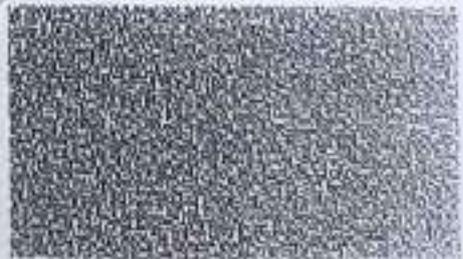
(5) प्रतिभूति निक्षेपों की प्रतिदाय- इस पट्टे या उसके किसी नदीकरण का पर्यायसान होने के पश्चात् ऐसी तारीख को जिसे कलेक्टर चयन करे, इस पट्टे के संबंध में भुगतान की गई प्रतिभूति निक्षेप की रकम का, जो राज्य सरकार के पास जमा है और जिसका उपयोजन इस पट्टे में वर्णित प्रयोजनों में से किसी के लिये अव्यक्त नहीं है पट्टेदार को प्रतिदेय कर दी जाएगी, प्रतिभूति निक्षेप पर कोई व्याज नहीं होगा।

भाग-नौ
सामान्य उपबंध

(1) निरीक्षण में बाधाएं- इस मामले में, जहां पट्टेदार या उसका/उनके अंतरिती, समनुदेशिती उन अधिकारियों द्वारा, जो उक्त नियमों के अधीन केन्द्रीय या राज्य सरकार द्वारा प्राधिकृत किये गये हैं, प्रवेश किये जाने या निरीक्षण किये जाने की अनुज्ञात नहीं करता है, तो कलेक्टर, पट्टेदार/पट्टेदारों को लिखित सूचना देगा तथा उससे/उनसे यह अपेक्षा करेगा कि वह/वे ऐसे समय के भीतर, जो कि सूचना में विनिर्दिष्ट किया जाए, यह कारण बतलाए कि पट्टा क्यों न पर्यवसित कर दिया जाए तथा उसका/उनके प्रतिभूति निक्षेप क्यों न समपहृत कर लिये जाए और यदि पट्टेदार उपरोक्त समय में मंजूरी प्राधिकारी को समाधानपर्यन्त कारण बतलाने में असफल रहता है। तो वह पट्टा पर्यवसित कर सकेगा तथा प्रतिभूति निक्षेप की सम्पूर्ण राशि या उसके किसी भाग को समपहृत कर सकेगा।

(2) स्वामित्व (Royalty) का भुगतान करने में व्यतिक्रम (Defaults) करने तथा प्रसविदाओं का भंग करने के मामले में शास्ति- यदि पट्टेदार या उसका/उनके अंतरिती या समनुदेशिती नियमों, अधिनियम द्वारा यथा अपेक्षित भाटक या स्वामित्व का भुगतान करने में व्यतिक्रम करता है/करते है या शर्तों में से किसी शर्त तथा प्रसविदा का, उन शर्तों को छोड़कर, जो कि उपर प्रसविदा 1 में निर्दिष्ट है, भंग करता है/करते है, तो कलेक्टर, पट्टेदार/पट्टेदारों से यह अपेक्षा करते हुए एक सूचना देगा कि वह/वे यथास्थिति, भाटक, स्वामित्व का भुगतान या भंग का उपचार, सूचना प्राप्ति से साठ दिन के भीतर करे/करे और यदि ऐसे समय के भीतर भाटक तथा स्वामित्व का भुगतान या भंग का उपचार नहीं किया जाता है, तो मंजूरी प्राधिकारी ऐसी किसी कार्यवाही पर प्रतिकूल प्रतिकूल डाले बिना, जो कि उसके/उनके विरुद्ध की जा सकती है, पट्टा पर्यवसित कर सकेगा तथा प्रतिभूति निक्षेप की सम्पूर्ण राशि या उसका कोई भाग समपहृत कर सकेगा या नियमों में यथा उपबधित शास्ति अधिरोपित करे सकेगा।

(3) अपरिहार्य घटना के कारण पट्टे की शर्तों की पूर्ति करने में असफलता- पट्टे/पट्टेदार द्वारा इस पट्टे की शर्तों में से किसी भी शर्त की पूर्ति करने में से असफल रहने पर राज्य सरकार पट्टेदार/पट्टेदारों के विरुद्ध कोई दावा नहीं कर सकेगी या ऐसी असफलता को इस पट्टे का भंग नहीं समझा जायेगा, जहाँ तक कि ऐसी असफलता को उस सरकार द्वारा अपरिहार्य घटना के कारण उद्भूत होने वाली समझा जाता है और यदि अपरिहार्य घटना के कारण पट्टे/पट्टेदारों द्वारा इस पट्टे की शर्तों तथा निबंधनों में से किसी शर्त तथा निबन्ध की पूर्ति में विलम्ब होता है, तो ऐसी विलम्ब की अवधि को इस पट्टे द्वारा नियत की गई कालावधि में जोड़ दिया जायेगा। इस खंड में अभिव्यक्त "अपरिहार्य घटना" से अभिप्रात है, देवीकृत, युद्ध, विप्लव, बलवा, सिविल, अशांति,



हड़ताल, भूकंप, ज्वारभाटा, तुफान, ज्वारिया लहर, बाढ़, तंडित (लायटनिंग), विस्फोट, आग या अन्य कोई ऐसी घटना जिसे पट्टेदार युक्तियुक्त रूप से निवारित या नियंत्रित नहीं कर सकता था/कर सकते थे।

(4) पट्टे का अवसान होने पर पट्टेदार उसकी/उनकी संपत्ति हटा लेगे- पट्टेदार, इस विलेख के कारण देय भाटकों तथा स्वामिस्वो को प्रथमतः भुगतान करने पर तथा उन्हें उन्मोचित करने पर उक्त अवधि का अवसान होने के पश्चात् या उसका पूर्वतर पर्यावसान किये जाने के पश्चात् या उसके पश्चात् तीन कलेण्डर माह के भीतर (जब तक कि पट्टा इस भाग के खंड 1 तथा 2 के अधीन पर्यवसित न कर दिया जाए और उस मामले में, पन्डह दिन से कम न होने वाले समय में किसी भी समय, ना कि ऐसे पर्यवसान से तीन कलेण्डर माह के भीतर) उसके/उनके फायदे के लिये समस्त या किसी इंजिन, मशीनरी, संयंत्र, भवन, संरचना, ट्रामपथ तथा अन्य किसी कार्य, परिनिर्माण और सुविधाओं को, जो कि पट्टेदार/पट्टेदारों द्वारा उक्त भूमियों में या उन पर खड़े किये गये हो, स्थापित किये गये हो, या रखे गये हो, और जिन्हें पट्टेदार इन नियमों के अधीन राज्य सरकार का परिदत्त करने के लिये बाध्य नहीं है/ नहीं है, उठाए जा सकेंगे तथा हटाये जा सकेंगे।

(5) पट्टा पर्यवसित किये जाने से तीन मास से अधिक समय के पश्चात् रहने दी गई सम्पत्ति का समपहर्ण- यदि उक्त अवधि के अवसान या इस अनुसूचि के भाग-आठ के खंड 4 में अतविष्ट उपबंध के अधीन उस अवधि के पूर्वतर पर्यावसान के प्रभावी होने से तीन कलेण्डर माह के अंत में उक्त भूमि में या उस पर कोई इंजन, मशीनरी, संयंत्र, भवन, संरचनाएँ, ट्रामपथ, तथा अन्य कार्य, परिनिर्माण तथा सुविधाये या अन्य सम्पत्ति, जो कि पट्टेदार/पट्टेदारों द्वारा, उत्खनन पट्टे के अधीन उसके द्वारा/उनके द्वारा धारित किन्हीं अन्य भूमियों में किये जाने वाले संकायों के संबंध में उपोक्षित नहीं है तो वे उन्हें हटाया जाने की अपेक्षा करते हुए कलेक्टर को दी गई लिखित सूचना के पश्चात् यदि एक कलेण्डर माह के भीतर न हाटये जाये, तो वे उनके संबंध में पट्टेदार/पट्टेदारों को कोई प्रतिकर देने या उस बाबत उन्हें केफियत देने के दायित्व के बिना राज्य सरकार की सम्पत्ति समझे जायेंगे तथा वे ऐसी रीति में जैसी कि राज्य सरकार उचित समझे, विक्रय किये जा सकेंगे या उनका निपटारा किया जा सकेगा।

(6) यह पट्टा कार्यालय कलेक्टर (खनिज) जिला देवास (म.प्र.) में निष्पादित किया गया है तथा भारत के संविधान के अनुच्छेद 226 के अध्याधीन, पट्टेदार और पट्टेकर्ता के बीच, एतद् यह करार किया जाता है कि पट्टे के अधीन क्षेत्र, पट्टे की शर्त, पट्टे के अधीन वसूलीय शोध्यों के संबंध में तथा पट्टेदार और पट्टेकर्ता के संबंध के बारे में कोई विवाद होने की दशा में, वाद (या अपील) देवास स्थित (नगर का नाम) के सिविल न्यायालयों में फाईल किये जायेंगे तथा यह स्पष्ट करार किया जाता है कि उपर नामित न्यायालयों से भिन्न किसी न्यायालय में कोई वाद फाईल करने या कोई कार्यवाही करने या कोई याचिका फाईल करने के लिये पक्षकारों में से कोई भी पक्षकार सक्षम नहीं होगा।

(7) स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित क्षेत्र से प्रत्याशित स्वामित्व रूपये 24,00,000/- (चोवीस लाख) प्रतिवर्ष है।

जिसके साक्ष्य में यह विलेख, प्रथमतः उपर लिखित तारीख को इसके अधीन वर्णित रीति में निष्पादित किया गया है



॥ पंचायत राज अमर रहे ॥

कार्यालय ग्राम पंचायत सुरानी

जनपद पंचायत कन्नौद जिला-देवास (म.प्र.)

सचिव
डी.पी. मुखर्जी
मो. 9575601282



सराय
कमलसिंह लोवंशी
मो 9575681942

जांचक क्र. 17/03/19

दिनांक 15/03/19

प्रस्ताव - डहराव

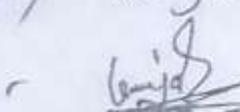
प्रस्ताव क्र./01/ग्राम पंचायत/सुरानी/2019 दिनांक - 15/03/19

प्रस्ताव रखा जाता है कि - श्री नारायण ड/0 मथाराम जाट निवासी
गाह अफोडा द्वारा अपनी भूमि सर्वे नम्बर - 157/4 रकबा - 1.40 हेक्टे.
पर श्री मां देवा स्टोन क्रेशर कवलासा को लीज देन एवं स्निप
की बिछी जावड।

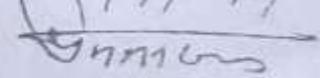
डहराव क्र./01/ग्र.पं./सुरानी/2019 दिनांक - 15/03/19

प्रस्तुत प्रस्ताव पर सर्वानुमति से विचार कर डहराव किया
जाता है कि - श्री नारायण ड/0 मथाराम जाट निवासी - गाह - अफोडा
द्वारा अपनी भूमि सर्वे नम्बर - 157/4 रकबा 1.40 हेक्टे. को
मां देवा स्टोन क्रेशर कवलासा को स्निप पाथर खोद कर
बिछी जाने हेतु 10 वर्ष के लिये लीज पर देन हेतु भाग
को है जिससे ग्राम पंच. को सहमति है, एवं गाह पंचायत को
कोई आपत्ति नहीं है।

अतः यह प्रस्ताव सर्वानुमति से स्वीकृत
किया जाता है, जो खरी है।


सचिव
ग्राम पंचायत सुरानी
जनपद पंचायत कन्नौद (देवास)


सरपंच
ग्राम पंचायत सुरानी
जनपद पंचायत कन्नौद

17/03/19



AMIT SAXENA
ROP/DGMMMP/32/2019



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>
Email : mpseiaa@gmail.com
Tel.: 0755 - 2466970, 2466859
Fax: 0755 - 2462136

No.: 3856 ISEIAA No
Date: 19.10.20

To,
M/s Maa Rewa Stone Crusher,
Partner Shri Prem Narayan Jat,
S/o Shri Radhey Shayam Jat
Village - Nimasa, Tehsil - Satwas, Dist. Dewas, MP

Sub: Case No 7566/2020 Prior Environment Clearance for Stone Quarry (Opencast manual / semi mechanized method) in an area of 1.40 ha. for production capacity of 20000 cum / year at Khasra No. 157/1 at Village - Amoda, Tehsil - Kannod, Dist. Dewas (MP) by M/s Maa Rewa Stone Crusher, Partner Shri Prem Narayan Jat, S/o Shri Radhey Shayam Jat Village - Nimasa, Tehsil - Satwas, Dist. Dewas, MP.

This has reference to your letter received in SEIAA office on 05.09.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I & II, Appendix-1, DSR, Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/ Sanctuary/Biodiversity area within 10 Km radius. There is no human settlement/water body within 500 m. from mining site. There is no forest boundary within 250 m. from mine site.

The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

III. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 641th SEIAA meeting dated 03.10.2020 and decided to accept the recommendations of 460th SEAC meeting dtd. 24.09.2020.

Hence, Prior Environmental Clearance is granted for Stone Quarry (Opencast manual / semi mechanized method) in an area of 1.40 ha. for production capacity of 20000 cum / year at Khasra No. 157/1 at Village - Amoda, Tehsil - Kannod, Dist. Dewas (M.P.) for the lease period M/s Maa Rewa Stone Crusher, Partner Shri Prem Narayan Jat, S/o Shri Radhey Shayam Jat Village - Nimasa, Tehsil - Satwas, Dist. Dewas, MP, subject to the following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. Before commencing any mining activity fencing shall be carried out all around the lease area. Proper watch and ward arrangements should be made with installation of signage at 4 corners of lease area to avoid any untoward incident involving public and animals by the PP.
 2. PP shall not start mining activity before execution of lease agreement.
 3. The depth of the pit shall be as per the Approved Mining Plan.
 4. The entire area shall be fenced and three rows of plantation should be done on the periphery of the boundary.
 5. PP shall ensure that the proper water supply arrangements for dust suppression, regular sprinkling, plantation and drinking purposes especially in summer season.
 6. PP shall ensure to construct and maintained the approach road. Plantation will be carried out on both side of approach road.
 7. PP shall ensure proper implementation of plantation, dust suppression, construction of approach road and maintenance of existing road & as part of Environmental Management Plan. Additional budget provision shall be made as part of EMP.
 8. Total 1750 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Amla, Amaltas, Drumstick etc. shall be planted by PP. at Barwal (Khasra No.18), Sirsodiya (Khasra No.88/1/2), Amoda (Khasra No.50), Surani (Khasra No.358/2), Kanod (Khasra No.61/min-9) in three years under plantation programme. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
 9. PP must ensure implementation of the following activities with separate budget provision of Rs 0.60 lakh under CER:
 - CSR/CER activities will be proposed in village .Barwai, Sirsodiya, Amoda, Surani in subsequent years
 - Development of School Building and boundary wall.
- PP shall give preference to develop/provide infrastructural facilities in schools or zanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.
10. PP should ensure to submit half yearly compliance report and CSR activity report with photographs of plantation in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC,Gol,Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
 11. A budgetary provision for Environmental management Plan of Rs. 11.43 Lakh as capital and Rs. 2.71 Lakh/year has proposed.
 12. Mining should be carried out as per the submitted land use plan and approved mine plan.
 13. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
 14. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
 15. Mineral evacuation road shall be made pucca (WBM/black top) by PP.
 16. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.

17. Crusher with inbuilt APCD & water sprinkling system shall be installed minimum 100 meters away from the road and 500 meters away from the habitations only after the permissions of MP Pollution Control Board with atleast 03 meters high wind breaking wall of suitable material to avoid fugitive emissions.
18. Thick plantation shall be carryout in the periphery/barrier zone of the lease, mineral evacuation road and common area in the village. Top soil shall be simultaneously used for the plantation within the lease area and no OB/dump shall be stacked outside the lease area. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
19. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
20. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
21. A separate bank account should be maintained for all the expenses made in the EMP and CSR activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
22. To avoid vibration, no overcharging shall be carried out during blasting and muffle blasting shall be adopted. Blasting shall be carried out through certified blaster only and no explosive will be stored at mine site without permission from the competent authority.
23. Mine water should not be discharged from the lease and be used for sprinkling & plantations. For surface runoff and storm water garland drains and settling tanks (SS pattern) of suitable sizes shall be provided.
24. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
25. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
26. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area. PP shall take Socio-economic activities in the region through the 'Gram Panchayat'.
27. The leases which are falling <250meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
28. Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
29. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
30. All the mines where production is > 50,000 cum/year, PP shall develop its own website to display various mining related activities proposed in EMP & CER along with budgetary allocations. All the six monthly progress report shall also be uploads on this website along with MoEF&CC & SEIAA, MP with relevant photographs of various activities such as garland drains, settling tanks, plantation, water sprinkling arrangements, transportation & haul road etc. PP or Mine Manager shall be made responsible for its maintenance & regular updation.
31. All the soil queries, the maximum permitted depth shall not exceed 02 meters below general ground level & other provisions laid down in MoEF&CC OM No. L-11011/47/2011-IA.II(M) dated 24/06/2013.

32. The mining lease holders shall after ceasing mining operation, undertake re-greening the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Moreover, A separate budget in EMP & CEP shall maintained for development and maintenance of grazing land as per the latest CIA dated 16/01/2020
33. The project proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. 2-11013/57/2014-IA II (M) dated 20th October 2014, titled "Impact of mining activities on Habitational issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

Standard Conditions

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches / garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
14. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
15. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
17. Dispensary facilities for first-aid shall be provided at site.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3857

Order No. / SEIAA/2020
Copy to:-

Dated: 19.10.20


(Tanvi Sundriyal)
Member Secretary

Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.

Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16

Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016

Collector, District Dewas (M. P.)

Divisional Forest Officer, District Dewas (M. P.)

I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor. Bagh Road, New Delhi- 110 003.

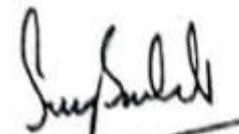
Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.

Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.

District Mining Officer, District Dewas (M. P.)

0. DEO, SEIAA, for update on website.

1. Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge

कार्यालय,
संचालनालय भौमिकी तथा खनिकर्म म.प्र.
क्षेत्रीय कार्यालय इन्दौर

क्रमांक प्रति, /मा.प्लान/न.क्र./2020 इन्दौर, दिनांक अगस्त 2020

मेसर्स मों रेवा स्टोन क्रेशर
पार्टनर श्री प्रेम नारायण पिता श्री राधेश्याम जाट
निवासी - ग्राम निमासा तहसील सतवास
जिला देवास म.प्र.

विषय:- खनन योजना के अनुमोदन के संबंध में।

- संदर्भ:-1. ई-खनिज एम.पी. आई.डी.- 31302
2. आपके आर.क्यू.पी. श्री अमित सक्सेना का आवेदन पत्र दिनांक 20.08.2020
3. खनि अधिकारी जिला देवास का पत्र क्र. 570 दिनांक 25.07.2020

विषयान्तर्गत लेख है कि उपरोक्त संदर्भित पत्र अंतर्गत ग्राम अमोदा तहसील कन्नौद जिला देवास के निजी भूमि खसरा नं. 157/1 के रकबा 1.400 हेक्टेयर पर खनिज गिट्टी पत्थर उत्खनिपट्टा के खनन योजना की चार प्रतियां आपके आर.क्यू.पी. श्री अमित सक्सेना द्वारा तैयार की जाकर अनुमोदन हेतु प्रस्तुत की गई है। आवेदित क्षेत्र एवं खनन योजना का परीक्षण एवं स्थल निरीक्षण डॉ. एन.एच. वाघमारे, सहायक भौमिकीविद् द्वारा किया गया।

म.प्र.गौण खनिज नियम 1996 के नियम 42 के अधीन प्रदत्त अधिकारों के अंतर्गत उपरोक्त खनन योजना इस शर्त के साथ अनुमोदित की जाती है कि आवेदक म.प्र. गौण खनिज नियम 1996 के प्रावधानों विशेषकर नियम 30 (24) प्रारूप 13 का पालन सुनिश्चित करेगा।

संलग्न:- अनुमोदित खनन योजना दो प्रतियों में।

- 59 -

क्षेत्रीय प्रमुख
संचालनालय भौमिकी तथा खनिकर्म म.प्र.
क्षेत्रीय कार्यालय इन्दौर

पृ.क्र. 1761 /मा.प्लान/न.क्र./2020
प्रतिलिपि:-

इन्दौर, दिनांक 21 अगस्त 2020

1. कलेक्टर (खनिज शाखा) जिला देवास की ओर संदर्भित पत्र के तारतम्य में अनुमोदित खनन योजना की एक प्रति संलग्न कर लेख है कि आवेदक से म.प्र. गौण खनिज नियम 1996 के नियम 42 (अ)(6) का पालन सुनिश्चित करावें। सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. श्री अमित सक्सेना, पिता श्री रामदास सक्सेना पता 12, विनायक नगर बोहरा गणेशजी, उदयपुर (राजस्थान) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय प्रमुख,

संचालनालय भौमिकी तथा खनिकर्म म.प्र.
क्षेत्रीय कार्यालय इन्दौर

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
FOR
AMODA STONE (GITTI) QUARRY**

Village	:	AMODA
Tehsil	:	KANNOD
District	:	DEWAS
State	:	MADHYA PRADESH
Area	:	1.40 HECTARES
Proposed Production	:	20000 CUM / ANNUM
Plan Period	:	5 YEARS
Details of Area		
Type of land	:	PVT. LAND
Survey No.	:	157/1

यह माइनिंग प्लान कार्यालय के पत्र क्रमांक
...../मा.प्लान/न.क्र./201 इन्दौर
दिनांक 17/5/2020 के अंतर्गत अनुमोदित
21/08/2020

**PREPARED UNDER RULE 42
OF
MP MINOR MINERALS RULES 1996**


श्री प्रमुख
संघा. मीनिंग एवं खनिकार्य म. प्र.
क्षेत्रीय कार्यालय, इन्दौर

**अनुमोदित
APPROVED**

**FOR
M/s Maa Rewa Stone Crusher,
Partner: Shri Prem Narayan,
S/o Shri Radheshyam Jat,
R/o- Village Nimasa, Tehsil Satwas,
District- Dewas (M.P.)**

**PREPARED BY
Amit Saxena, RQP
Registration No. RQP/DGMMP/32/2013
12, Vinayak Nagar, Bohra Ganeshji, Udaipur
Mobile No. 098291-61803**

YEAR 2020


**AMIT SAXENA
RQP/DGMMP/32/2013**

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN OF AMODA
STONE (GITTI) QUARRY**

CHAPTER 1

1. INTRODUCTION:

1.1 The Rule Under which the Mining Plan & Progressive Closure Plan has been prepared:

The Mining Plan & Progressive Mine Closure Plan has been prepared under rule 42 of Madhya Pradesh Miner mineral rules, 1996.

The Mining Plan & Progressive Mine Closure Plan for Amoda Stone (Gitti) Quarry Stone over an area of 1.40 Hectares Survey No. 157/1 near Village- Amoda, Tehsil :- Kannod, District- Dewas is being submitted by Applicant.- M/s Maa Rewa Stone Crusher, Partner: Shri Prem Narayan S/o Shri Radheshyam Jat, R/o Village Nimasa, Tehsil Satwas, District – Dewas (M.P.)

APPROVED

1.2 Information regarding sanction of Mining lease /Letter of Intent:

Mining Lease for extraction of Stone, suitable for crushing purpose has been granted by L.O.I. Granted by Under Rule 18(2) Madhya Pradesh Miner Mineral Rules 1996. District Collector (Khanij Branch) Dwas IN-principle over an area of 1.40 hect. Vide letter No. 570/Khanij/U.P./Fa. Na. 2020/21 Dewas Dated 25.07.2020. for submitte the approved Mining Plan & Progressive Mine Closure Plan.

AMIT SAXENA
RQP/DGMP/32/2013

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMP/32/2013)
Address: 12, Vinayak Nagar, Bobra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

1.3 Accessibility:**1.3.1 Railway Station –**

The nearest Railway station is Harda at a distance of about 41 Km

1.3.2 Bus Stand-

The nearest bus stand is at Kannod at distance of 10 Km

1.3.3 Air Port-

The nearest air port is near Indore at a distance of 104 km

1.3.4 State Highway/ National Highway-

National Highway No.NH-59 a is passing at a distance of 3.60 km

1.3.5 District Head Quarter – Dewas at a distance of 87 km**1.3.6 Tehsil – Kannod at a distance of 10.00 km****1.3.7 Residential Area –**

The nearest village is Amoda at distance of 1.00 km

1.3.8 Sensitive Structure –

There is no sensitive structure within a distance of 10.0 km.

1.3.9 Access to the main Road –

The mine site is connected to Kannod to Ramnagar Road by 3.60 km long road, of which half portion is Kachha.

1.3.10 The water level in this area is 40m. Below ground level


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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

2. LOCATION OF THE QUARRY & LANDUSE PATTERN OF THE LEASES HOLD:

2.1 Location of the Quarry:

- 2.1.1 Village – Amoda
- 2.1.2 Tehsil – Kannod
- 2.1.3 District – Dewas
- 2.1.4 Type of Land – Pvt. Land

2.2. Toposheet No. :- 55B / 14

Coordinates of the lease boundary Pillars:

Pillars	Latitude (N)	Longitude (E)
A	22 ⁰ 36'05.77"	76 ⁰ 48'48.86"
B	22 ⁰ 36'06.03"	76 ⁰ 48'51.79"
C	22 ⁰ 36'00.20"	76 ⁰ 48'52.00"
D	22 ⁰ 36'00.26"	76 ⁰ 48'49.35"

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
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3. OTHER INFORMATION RELATED TO THE QUARRY:

3.1 Environmental Status of District

3.1.1 Social Structure : Rural

3.1.2 Economic Condition: Agriculture farmer

3.1.3 Fauna: *Merops orientalis* (Little Green Bee-eater), *Eudynamis scolopacea* (Asian koel), *Francolinus pondicerianus* (Grey Francolin), *Vanellus indicus* (Red-wattled Lapwing), *Corvus splendens* (House crow), *Streptopelia decaocto* (Eurasian Collared-Dove), *Funambulus pennanti* (Indian Palm squirrel), *Alcedo atthis* (Common kingfisher) and *Columba livia* (Rock Pigeon) were seen in the study area.

3.1.4 Flora : In the study area *Lindenbergia muraria* (Pathar-chatti), *Acanthospermum hispidum* (Starburr), *Lepidagathis trinervis* (Pathar Phor buti), *Solanum nigrum* (Mokoi), *Lepidagathis trinervis* (Pathar Phor buti), *Tridax procumbens* (Khal-muriya) and *Calotropis procera* (Aak) were reported.

3.2.3 Rainfall : Average annual rainfall of the area is 1083 mm.

Temperature : Maximum is 46°C in summer and 2°C Minimum in winter.

3.2 Description of Important Buildings/Structures, etc., lying within a radius of 500m:

3.2.1 Public places-	Nil
3.2.2 Religious places-	Nil
3.2.3 Educational institutions-	Nil
3.2.4 Hospitals-	Nil
3.2.5 Historical Buildings-	Nil
3.2.6 Residential Area-	Nil
3.2.7 Water Structure-	Nil
3.2.8 Railway Track-	Nil

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3.3 Description Of Available Infra Structure:

3.3.1 Water: Water: Nearest source of drinking water is form of hand pump near QL area

3.3.2 Electricity : Electricity facility is available near the QL.

3.3.3 Manpower : : People from the surrounding local village.

3.4 Location of forest land, etc.:

3.4.1 Distance from Forest boundary: Distance from Forest boundary: There is no National Park/wild sanctuaries/Eco-sensitive area within 5 Km according to clearance given from forest department by District forest officer.

ANNEXURE:-

3.4.2 No. of existing trees within the lease hold: There are no existing trees within the lease hold.


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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
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4. GEOLOGY:**Topography & Drainage Pattern:**

The lease hold is almost having flate. The elevation of the highest point is 310m AMSL and the elevation of the lowest point is 309 m AMSL.

The area being almost level no prominent nalla in an around the lease hold. The rain water finally drains down to the river name Sendia at distance of about 2.5 km

4.1 Regional Geology (District):

Dewas District is a reflection of history of the state of Madhya Pradesh; it makes the West boundary of the state. Dewas district is a repository of natural, historical and cultural history. This district is known for luxuriant natural resources with various rivers draining the district. Dewas district falls under river basins i.e. the Mahanadi, Narbada, Hiran & thin tributaries. The primary occupation of the majority of the population in the district is agriculture and allied activities. On one side the spectrum of its floristic socio-cultural diversity and ethnic history of tribal.

4.1.1 Regional Geological Set Up:-

Dewas Distict is a reflection of proud history of the state of Madhya Pradesh. Dewas is southern part of the state Madhya Pradesh. Dewas district is a repository of natural, historical and cultural history. The district has numerous small rivers and nallas and is marked by perennial rivers on side the spectrum of its floristic socio-cultural diversity and ethnic history. The lease comes under Deccan trap plateau.

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4.1.2 Local Geological Set Up:-

The Basalt found in the proposed lease area. It is a dark grey to black in colour, fine grained hard. Joint is the main structural feature of this deposit. Most of the rock broken by relatively smooth fracture known as joint. The waste is in the form of weathered basalt and murram the litho-sequence of the area as:

Weathered formation as murram: 0.00 – 1.50 m. or say average 1.50 m.

4.1.3 Lithology :

Murram 0.0 – 1.50 m or say average 1.50 m

Basalt (Crusher stone): 1.50 to 28.50 m. (continued exposed thickness in nearby quarry and wells).

The properties of basalts are as under-

Colour	:	Grayish
Texture	:	Fine grained grade
Hardness	:	5-6
Lusture	:	Dull

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4.2.1 Minerals Available: Basalt (crusher stone) 1.50 to 28.50 m.

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4.2.2 Genesis of Mineral(s): Igneous rock comprises plagioclase and pyroxene mineral.

4.2.3 Topsoil: negligible.

4.2.4 Overburden: Waste in the form of weathered Basalt and murrum.

4.2.5 Mineral Reserves, Quality & Use:

Basalt (suitable for road material after getting crushed).

4.3 Brief detail of the geological report prepared by the departmental officer:

TOPOGRAPHY AND GEOLOGY: Undersigned along with above mentioned persons visited the applied area on 30.06.2019. applicant of the concerned area has indentified and shown the applied area in the field. The geological survey of the applied area has been done on the basis of visual observations by undersigned. Applied area is cultivated private plain land.

MINERAL AVAILABILITY/QUALITY: - The hard and compact rocks available below about 1.5 meter thick weathered basalt and black soil, as seen in the dug well in the close vicinity of the applied area.

QUALITY OF MINERAL: Dark grey color, hard & compact basalt stone is found in the applied area, suitable for making Gitty.

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5. ESTIMATION OF MINERAL RESERVES:

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
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5.1.1 The Method of Estimation of Reserves:

5.1.2 Method of reserves:

The reserves are calculated with Plan area method for below mentioned category where this system having the geological assessment, feasible assessment and economic validity. While calculating the reserves following factor has been considered.

SOIL RESERVE FOR BLACK SOIL

Category	Plan area	Depth in m.	Volume in Cum
(310 - 308.50)	14000.00	1.50	21000.00
Total			21000.00

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GEOLOGICAL RESERVE FOR STONE

Category	Plan area	Depth in m.	Volume in Cum	Stone 90% Cum	Waste 10% cum
Proved (308.50 - 285)	14000.00	23.50	329000.00	296100.00	32900.00
Probable (285 - 280)	14000.00	5.00	70000.00	63000.00	7000.00
Total			399000.00	359100.00	39900.00

TOTAL GEOLOGICAL RESERVE = 399000.00 CUM

5.2.1 Minerals Blocked under statutory barriers:

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Area under statutory barriers = 3600 m²

Mineral blocked under the barrier = 3600 m² X 28.50 m = 102600.00 m³

5.2.2 Mineral Blocked under Benches: 12000.00 m³

5.2.3 Movable reserves: Total Geology Reserve – Reserve Blocked Under
Statutory Barrier – Reserved Blocked Under in Benches

399000.00 – 102600.00 – 12000.00 = 284400.00 m³

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
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6. METHOD OF MINING:**6.1 Method of mining and extent of mechanization:**

It is proposed to carrying out mining operation by mechanized opencast method with the help of Hydraulic Excavator, dumpers, etc. In order to meet the annual production is 20000 m³ on and average about 67 m³ of mineral will have to produce daily, taking 300 working days in a year.

This daily target will be easily achieved by deploying 2 hydraulic excavator come front and loader of 0.9m³ capacity. The blasted material will be transported to the crushing unit situated outside the lease boundary. Thus, two dumpers each of 15 tonnes capacity will serve the purpose.

After crushing the stone, the aggregate is temporally stacked at the crushing unit. It is supply to the consumers by truck/tippers/dumpers as per requirement.

DETAILS OF MANPOWER

	PROPOSED
Supervisory staff	2
Excavator operator	3
Time keeper/Store keeper cum first aider	1
Mali/watchman/pump operator	1
Labour	
Skilled	3
Semi Skilled	2
Unskilled	2
Total manpower	14
Working days :-	300

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List of mining machinery:

S. No	Type	Capacity	Quantity
1.	Air compressors	210CFM	1
2.	Jack hammer	Capable of drilling 32mm dia hole	1
3.	Hydraulic excavator		2
4.	Dumper		2
5.	Water tanker with sprinkler	5000m ³	1

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6.2 Details of Blasting, if any.

Since the rock formation is fairly hard, blasting will be done for breaking the rock. It is proposed to drill 32 mm diameter blast holes to a depth of about 3.0m blasting will be done by using ANFO. Special gelatine, 90% strength will be used as booster. Non-electric delay detonators commonly know RAYDET will be used for initiating blasting because it is superior to electric detonators in many respect. This type of blasting causes minimal noise and vibrations.

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Detail of Blasting Parameters

1	Depth and diameter of Hole	:	3 m depth 32 mm dia
2	Space between holes	:	2 m
3	Burden	:	1.5 m
4	Powder factor	:	5 CuM per kg of explosives.
5	Rock breakage per hole	:	9 m ³
6	Rock breakage per week for targeted production 20000 CuM	:	400 m ³
7	Total no. of holes/ week	:	44
8	Explosive consumption per hole	:	1.8 Kg
9	Explosive consumption per week	:	80 Kg
10.A	Explosive II nd Class 20%	:	16 Kg
10.B	ANFO 80%	:	64.0 Kg

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For effecting blasting, a licenced contractor will be engaged. While carrying out blasting operation all the statutory provision will be take care out.

6.3 Information regarding drainage of rain water from the mining area.

There is no prominent daring system near the lease hold. Arrangement will be made for channelizing, the rain water to a settling tank in order to arrest to flow of silt, etc. As stated earlier, the rain water finally joins the Sendia river situated a distance of 2.5 km.

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
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6.4 Details of mining to be carried out during five year period.

First year: (2020 – 21)

In this plan period area will be developed in one soil bench, two benches productions of 3m height. The advancement will be in the lateral direction, during this year RL will reach from 310 – 304 m. as per table given below.

Year	Bench Level		Bench dimensions			ROM, Vol	Stone	Overburden	Black Soil
	From	To	Length in mt.	Width in mt	Depth in mt	Cum	90% cum	10% cum	
2020 – 21	310.00	308.50	160.00	66.00	1.50	15840.00	0.00	0.00	15840.00
	308.50	307.00	159.00	64.00	1.50	15264.00	13737.60	1526.40	0.00
	307.00	304.00	40.00	57.00	3.00	6840.00	6156.00	684.00	0.00
Total						37944.00	19893.60	2210.40	15840.00

Second year: (2021 – 22)

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In this plan period area will be developed in two benches productions of 3m height. The advancement will be in the lateral direction, during this year RL will reach from 307 – 301 m. as per table given below.

Year	Bench Level		Bench dimensions			ROM, Vol	Stone	Overburden	Black Soil
	From	To	Length in mt.	Width in mt	Depth in mt	Cum	90% cum	10% cum	
2021 – 22	307.00	304.00	112.00	57.00	3.00	19152.00	17236.80	1915.20	0.00
	304.00	301.00	20.50	50.00	3.00	3075.00	2767.50	307.50	0.00
Total						22227.00	20004.30	2222.70	0.00

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Third year: (2022 – 23)

In this plan period area will be developed in two benches productions of 3m height. The advancement will be in the lateral direction, during this year RL will reach from 304 – 298 m. as per table given below.

Year	Bench Level		Bench dimensions			ROM, Vol	Stone	Overburden	Black Soil
	From	To	Length in mt.	Width in mt	Depth in mt	Cum	90% cum	10% cum	
2022 – 23	304.00	301.00	124.50	50.00	3.00	18675.00	16807.50	1867.50	0.00
	301.00	298.00	27.50	43.00	3.00	3547.50	3192.75	354.75	0.00
Total						22222.50	20000.25	2222.25	0.00

Fourth year: (2023 – 24)

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In this plan period area will be developed in two benches productions of 3m height. The advancement will be in the lateral direction, during this year RL will reach from 301 – 295 m. as per table given below.

Year	Bench Level		Bench dimensions			ROM, Vol	Stone	Overburden	Black Soil
	From	To	Length in mt.	Width in mt	Depth in mt	Cum	90% cum	10% cum	
2023 – 24	301.00	298.00	110.50	43.00	3.00	14254.50	12829.05	1425.45	0.00
	298.00	295.00	73.00	36.00	3.00	7884.00	7095.60	788.40	0.00
Total						22138.50	19924.65	2213.85	0.00

Five year: (2024 – 25)

In this plan period area will be developed in three benches productions of 3m height. The advancement will be in the lateral direction, during this year RL will reach from 298 – 289 m. as per table given below.

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Year	Bench Level		Bench dimensions			ROM, Vol	Stone	Overburden	Black Soil
	From	To	Length in mt.	Width in mt.	Depth in mt.	Cum	90% cum	10% cum	
2024 - 25	298.00	295.00	58.00	36.00	3.00	6264.00	5637.60	626.40	0.00
	295.00	292.00	124.00	29.00	3.00	10788.00	9709.20	1078.80	0.00
	292.00	289.00	79.00	22.00	3.00	5214.00	4692.60	521.40	0.00
Total:						22266.00	20039.40	2226.60	0.00

During the ensuing the plan period 1.0400 hect. area including previously mine out pit, will be developed with RL of 310M (average 21 M depth) with a rectangular shape at the top of the lease. Ground water seepage will not encounter because the proposals are given at the top of area and ground water table 40M below the surface ground level.

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YEAR WISE DEVELOPMENT AND PLANING

Year	Bench Level		Bench dimensions		DEPTH M	Rom, Vol Cum	Stone 90% cum	Overburden 10% cum	BLACK SOIL
	From	To	Length m	width m					
2020-21	310.00	308.50	160.00	66.00	1.50	15840.00	0.00	0.00	15840.00
	308.50	307.00	159.00	64.00	1.50	15264.00	13737.60	1526.40	0.00
	307.00	304.00	40.00	57.00	3.00	6840.00	6156.00	684.00	0.00
TOTAL						37944.00	19893.60	2210.40	15840.00
2021-22	307.00	304.00	112.00	57.00	3.00	19152.00	17236.80	1915.20	0.00
	304.00	301.00	20.50	50.00	3.00	3075.00	2767.50	307.50	0.00
TOTAL						22227.00	20004.30	2222.70	0.00
2022-23	304.00	301.00	124.50	50.00	3.00	18675.00	16807.50	1867.50	0.00
	301.00	298.00	27.50	43.00	3.00	3547.50	3192.75	354.75	0.00
TOTAL						22222.50	20000.25	2222.25	0.00
2023-24	301.00	298.00	110.50	43.00	3.00	14254.50	12829.05	1425.45	0.00
	298.00	295.00	73.00	36.00	3.00	7884.00	7095.60	788.40	0.00
TOTAL						22138.50	19924.65	2213.85	0.00
2024-25	298.00	295.00	58.00	36.00	3.00	6264.00	5637.60	626.40	0.00
	295.00	292.00	124.00	29.00	3.00	10788.00	9709.20	1078.80	0.00
	292.00	289.00	79.00	22.00	3.00	5214.00	4692.60	521.40	0.00
TOTAL						22266.00	20039.40	2226.60	0.00
G. TOTAL						126798.00	99862.20	11095.80	15840.00

6.1 Scheme of mining is to be done during next-five year period.

Year	Production(Cum) 90% from R.O.M	Overburden(Cum) 10% from R.O.M.
2025 - 26	20000.00	2222.22
2026 - 27	20000.00	2222.22
2027 - 28	20000.00	2222.22
2028 - 29	20000.00	2222.22
2029 - 30	20000.00	2222.22
Total	100000.00	11111.10

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7. Safety Measures to be adopted at the mine.

7.1 Incidents and accidents likely to take place in the course of proposed mining and proposed safety measures.

Mining is a hazardous operation. If due care is not taken, various type of accident may take place.

Likely incidents and accidents:

- (i) Accidents in the course of playing on vehicle on the road.
- (ii) Sudden breaking of drill rods during drilling
- (iii) Dust hazard while drilling.
- (iv) Accidents due to flying rocks in the course of blasting
- (v) Hearing loss cause by rock drilling and heavy earth moving machinery.
- (vi) Likely accident during loading of rock in to dumper.
- (vii) Accidents while unloading.
- (viii) Accidents at the crushing unit.

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Safety Measures:

- (i) Adequate arrangement for dust separation by sprinkling the water on the haulage road.
- (ii) Proper maintains of drilling machines and all other mining machineries
- (iii) Regular checking of drilling rods for detecting cracks developed in them.

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- (iv) All statutory provision while carrying out blasting.
- (v) Maintaining well equipped fist stage stations.
- (vi) Providing first aid kits to the supervisor.
- (vii) Making arrangement for ambulances whenever required.
- (viii) Providing personal protective devices to the concern persons.
- (ix) Maintains of proper road.
- (x) Providing good type of footers to the heavy earth moving machinery.

7.2 If the depth of the mine is likely to exceed 6.0m from the surface, description of provisions of MMR, 1961.

Opening notice will be given to the DGMS.

All the provisions as provided under the Mine Act, 1952 and MMR, 1961 will be taken care of.


AMIT SAXENA
 RQP/DGMMP/32/2013

अनुमोदित
APPROVED

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMMP/32/2013)
Address: 12, Vinayak Nagar, Bohra Ganeshji, Udalpur (Rajasthan) Mobile: 098291-61803

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

8. Description of the Conceptual Plan.

8.1 Reclamation and rehabilitation in plan period:

The total lease area of the mines is 1.40 Hectare. Total mining will be confined in 1.0400 hectare area in plan period.

The plantation will be done on green belt area i.e. 0.3600 hectare in 10 years. The proposed mining plan period is for 5 years period. Therefore, the plantation area covered in ensuring plan period in the green belt area is 0.3600 hectare or 3600 m².

In plan period total 360 plants will be planted in green belt for 5 year. Budgetary allocation year wise is given in table below.

Proposed Plantation

Year	No. of plants	No. of survived plants (80% survival rate)	Budget allocated in Rs./-
2020 - 21	72	58	18000
2021 - 22	72	58	18000
2022 - 23	72	58	18000
2023 - 24	72	58	18000
2024 - 25	72	58	18000
Total	360	290	90000

*The compensation of the remaining 20% non- surviving will be done by re-plantation.


AMIT SAXENA
RQP/DGMMP/32/2013

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

9. Disposal of the waste material and the mineral reject.

The life of the mine is expected to be about 14 years.

The overburden removed and the mineral rejects in mining will find use in the local villages for construction of boundary wall, road repair etc. thus, after completion of mining operation there will be no overburden dump within the lease hold. Hence it will not be possible to backfill the excavated portion.

The excavated portion will be converted into a water reservoir which will be used for local people. The excavated portion will be properly fenced off in accordance with the provision made by the Directorate General of Mine Safety Dhanbad .

By the time the excavation is completed, about – 100 trees will have been planted along the boundary barrier.

Thus, properly fenced off pit and garland type of plantation will add to the aesthetic duty of the area.

As stated under S.No.8, there will be no problem of disposal of either waste or mineral reject, since they will find use in the local villages in construction of wall, roads, etc.


AMIT SAXENA अनुमोदित
RQP/DGMMP/32/2013 **APPROVED**

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMMP/32/2013)
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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

10. Use of the mineral and its processing.

10.1 Information regarding its use.

Although basalt is not a rock of economic importance, it is quite suitable as road metal and concrete for RCC work. Being a material of low value, it cannot be transported to far places. Thus, its use is limited within the district or the nearby district.

10.2 Whether processing of the mineral will take place within the lease hold or outside the lease hold:

The blasted material obtained from the mine is required to be crushed form being used as road metal, etc. The crushing unit is proposed to be installed within the lease hold itself.


AMIT SAXENA
RQP/DGMMP/32/2013

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Address: 12, Vinayak Nagar, Bohra Ganesbji, Udalpur (Rajasthan) Mobile: 098291-61803

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

11. Measures for Environmental protection.

11.1 Assessment of likely impact of mining on forest, land and environment (Water, Air and Noise pollution) and mitigation measures.

11.1.a Impact on Air Quality: Mining operations and associated activities generally cause air pollution and the major air pollutant is the suspended particulate matter. Most of the air pollution problems are due to fugitive dust emissions. Dust emissions are more prominent in opencast mines in comparison to underground mines.

The intensity of dust generation in the mining is influenced by factors such as hardness of rock, mining technology and material handling etc.

11.1.b Air Pollution Mitigation Measures:

- i. General water spraying on road surface to bind the dust,
- ii. Restriction of vehicle speed,
- iii. Washing of tractors wheels or body at regular intervals,
- iv. Loading and unloading in the area protected from wind,
- v. Minimizing of drop heights,
- vi. Use of proper sheet to cover loaded vehicles,
- vii. Surfacing the internal roads.
- viii. Application of water sprays to moisten transported materials,
- ix. Effective water sprays for dust suppression during blasting.
- x. Maintaining compactness, gradient and drainage of haul roads,
- xi. Developing green belt and plantation at site.

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AMIT SAXENA
RQP/DGMMP/32/2013

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Address: 12, Vinayak Nagar, Bohra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

- a) **11.1.c Impact on Water Quality:** No adverse effect is expected on surface water, as there is now water reservoir, river or any other source near mining area. Ground water is not likely to be affected, as the mining will not intersect water table. There will be o significant effect over the quality of ground water as mineral gitti insoluble in water and are non – toxic.

11.2 Information related to provisions made under rule 50 of the Madhya Pradesh Minor Minerals Rules, 1996.

According to rule 50 of the Madhya Pradesh Minor Mineral Rules, 1996 lease mining area will obey following rule:-

- a. Mine leased party will take permission before mining from pollution control board of Madhya Pradesh regarding air and water following condition.
- b. Mining process will not disturb the old water channel and water resource passing by near lease area and ensure to conserve it.
- c. The mining process will restrict up to underground water table.
- d. According to environmental management plan/mining plan, top soil will be conserved temporally.
- e. There will be water sparking on the point of crusher unloading according to the perimeter given by state pollution control board.
- f. The following adequate precaution will take related to blasting and destructed boulder/stone.
- g. The following precaution will take to ensure that there will be no structural change of nearby area because of blasting in mining process.

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**AMIT SAXENA
RQP/DGMMP/32/2013**

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Address: 12, Vinayak Nagar, Bohra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803

MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY

- b. To ensure safety of worker, there will be necessary safety training will be provided to worker.
- i. The mining process will be done according to the mining scheme/mining plan/environmental management by mining lease holder.

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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

12. Disaster Management.

- a) The disaster in the mine is possible due to failure in adhering to safety and regulatory provisions applicable to mining. Keeping in view the safety requirement during operation and maintenance phases, the proponent formulates safety policies within the following provisions-
- b) To allocate sufficient resources for maintaining safe and healthy condition of work;
- c) To take steps for ensuring that all known safety provisions are considered in the design, operation and maintenance of mining machinery, auxiliary machinery and maintenance equipment.
- d) To ensure safety training and instructions to all employees under Mines Vocational Training Rules.
- e) To provide protective equipment, safety appliances and clothing and to enforce/ensure their proper use.

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APPROVED

AMIT SAXENA
RQP/DGMMP/32/2013

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMMP/32/2013)
Address: 12, Vinayak Nagar, Bohra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

13. Mine Closure Plan.

13.1 Information regarding land use pattern, Environmental Impact Assessment etc.

Reclamation and rehabilitation of mined out land are most important post mining activities. The mining lease area is having soil top and overburden. The quarry lease is a gentle sloping elongated hillock. Overburden and generated reject materials will be used near the lease boundary for plantation purpose and overburden material used for lease area road repairing. Reclamation operation will be commencing after attaining the optimum depth. The following plantation will be done on the outer reserved area of mine according to mine rule.

13.1.1 Final use of the mining area.

As per the order of Hon'ble supreme court in writ petition (c) no. 114/2014, after completion of lease period area under quarry lease will be restored so that grass and other quarry vegetation can grow within the area under lease.

**अनुमोदित
APPROVED**

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMMP/32/2013)
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**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

13.1.2 Environmental Impact Assessment and mitigation measures.

The excavated mine is large pit which caused to accidental closure so the following mined area will be converted into water reservoir with safety fence. Safety procedure should be taking according to mine rule.

13.1.3 Detailed description of land use of the mining area at the end of the period.

S.No.	Particulars	Present area in (hect.)	At the end of plan period (hect.)
1.	Mined out area (pit)	0.0000	1.0400
2.	*Water reservoir	-	0.0000
3.	Plantation area	-	0.3600
4.	Unused	1.4000	0.0000
	Total	1.4000	1.4000

*This area is not calculated.

Extent of area:- In total plan period 11095.80 cum overburden generated in use for construction of lease area approach road.

In total plan period 15840.00 cum of soil generated in use for Plantation & other work.

13.1.4 Information regarding afforestation and land improvement/up-gradation.

33% of the mining lease area will be reclaimed by plantation.

13.2 Information regarding financial assurance/security.

Rs 15000 per hectare will be submitted by the quarry lease owner in favour of competent authority of State govt for 1.40 hectare area.

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DCMMP/32/2013)
Address: 12, Vinayak Nagar, Bohra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803

AMIT SAXENA
RQP/DCMMP/32/2013

**MINING PLAN & PROGRESSIVE MINE CLOSURE PLAN
OF
AMODA STONE (GITTI) QUARRY**

14. Description of the annexure to the Mining Plan.

- 14.1 Photocopy of the Registration Certificate of the RQP.
- 14.2 Consent letter issued by the lessee to the RQP for the preparation of the Mining Plan.
- 14.3 Declaration Certificate by the RQP.


(Amit Saxena)

RQP/DGMMP/32/2013

Prepared by: Amit Saxena, RQP (Reg. No. RQP/DGMMP/32/2013)
Address: 12, Vinayak Nagar, Bohra Ganeshji, Udaipur (Rajasthan) Mobile: 098291-61803



RED-SMALL

CTE-Fresh

CONSENT NO: ***

PCB ID: 147272

Outward No:18476,05/06/2022
NO: /MPPCB/UJJ

Consent No:CTE-102033

To,

M/s. Maa Rewa Stone Crusher (Mining),
Khaara No 157/1, Village Amoda,
Tehsil: Kannod, Dist : Dewas (M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1131165 Dt. 06/05/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Khaara No 157/1, Village Amoda, Tehsil: Kannod, Dist : Dewas (M.P.)

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khaara No 157/1, Village Amoda, Tehsil: Kannod, Dist : Dewas (M.P.)
- b. The capital investment in lakhs: Rs. 7
- c. Lease area 1.4 hat
- d. Product & Production Capacity:

S.No.	Product	Qty / year
1.	STONE QUARRY (OPEN CAST & SEMI MECHANIZED METHOD)	20000.0MT ³ (Twenty thousand cubic meter per year)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by :
H.K.TIWARI, E.E.
Date: 05/06/2022 10:42:43 PM

HEMANT KUAMR TIWARI
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # PKEVXCOS5G



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

NOX-Amb 80.000 MICROG/M3, SO2-Amb 80.000 MICROG/M3, PM 2.5 (Ambient) 100.000 , pH 9.000 pH Units, Chemical Oxygen Demand 30.000 mg/l, Oil & Grease 5.000 mg/l, B.O.D (3 Days 27oC) 30.000 mg/l

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.200	Water Source
1	Domestic Purpose	0.500	0.200	Tankers
2	Mnfg Process	1.000	0.000	Tankers

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

Additional Air condition:-

1. Industry shall take effective steps for tree plantation as per the mining plan.
2. Industry shall comply all the conditions mentioned in the Environment Clearance letter issued by MP SEIAA/DEIAA.
3. Industry shall make arrangement of boundary/wire fencing all around of mining (query) area before production



Consent Order

Regional office
M.P. Pollution Control Board
17 - Bharatpuri, Ujjain

Tele : 0734- 2510984

GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

For and on behalf of
M.P. ard

HEMANT KUAMR TIWARI
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # PKEVXCOS5G

Consent No:CTE-102033



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 147272

Outward No:-19360,07/01/2023
NO: /MPPCB/UJJ

Consent No:AW-108661

To,

The Occupier,
M/s. Maa Rewa Stone Crusher (Mining),
KHASARA NO 157/1, AMODA,
City : Amoda, Tal - Kannod,
Dist : Dewas(M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1233903 Dt. 12/12/2022.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/12/2027, subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: KHASARA NO 157/1, AMODA , Amoda, Kannod, Dewas
b. The capital investment in lakhs: Rs. 7 (1.40 Hectare)
c. Product & Production Capacity:

Product	Production Capacity / year
STONE QUARRY (OPEN CAST & SEMI MECHANIZED METHOD)	20000.00 Cubic Meter

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/12/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Signature Not Verified

Digitally Signed by :

H.K.TIWARI, E.E.

Date: 07/01/2023 05:49:35 PM



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TPAV # D31S2CH15G

HEMANT KUAMR TIWARI
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.200	Water Source
1	Domestic Purpose	0.500	0.200	Tankers
2	Mnfg Process	1.000	0.000	Tankers

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.



ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Control equipment to be installed	P.M, SOX, NOX (mg/NM3)
Material Handling	na	0	Green Belt, Water Scrubber	SPM - 600 µg/m ³

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions. **(Minimum number of plants to be planted by the unit:-100)**.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

M. For and on behalf of
oard

HEMANT KUAMR TIWARI
Regional Officer



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TPAV # D31S2CH15G

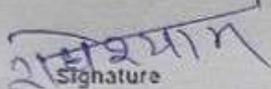
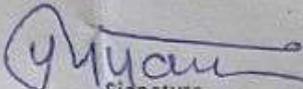
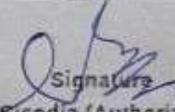
Consent No:AW-108661

Pass for Use of Explosives

Pass issued by the Licensee to Transport Explosives for Use
(Explosives other than Detonators)

Part-A

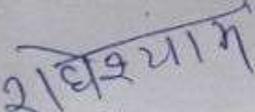
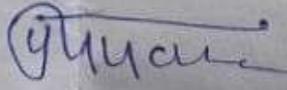
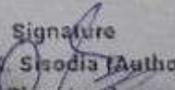
1.	Pass No RE-13/2023/1679396	Date:08/04/2023 Time 4:27 PM								
	Connected Pass No: RE-13/2023/1679508									
2.	This pass covers 24 packages containing following explosives									
Sr.No	Brand Names (Brand ID)	Class	Division	Size Code	Quantity	Unit	No of Packages	Bar code as Per Annexure	Nos of Cartridges/Units	
1	Solar Prime Gold (1369)	2	0	CDA	600.000	Kg	24	Barcode as Per Annexure	216	
	Sub Total(1369)				600.000		24			
while transit from Use magazine covered under Licence No E/HQ/MP/22/373(E59114), in Form LE-3 (Old Form 22) situated at: Survey No. : 442, Village Town Name : Ganora, City Khategaon, District : DEWAS, State : Madhya Pradesh to Place of Use at : Khasra No. : 157/1, Village Town Name : Amoda, Police Station : Khategaon, District : DEWAS, State : Madhya Pradesh										
3.	The explosives are being transported by road van number MP-09/GF-6059 having licence number E/CC/MP/25/521(E67882) till 31/03/2027									
4.	Name of Agent of Mine /Owner/Authorised Person of Site of Use						Prem narayan Amoda District : DEWAS, State : Madhya Pradesh			
5.	Full Address of Site of Use						Khasra No. : 157/1 Village Town Name : Amoda, Police Station : Khategaon District : DEWAS, State : Madhya Pradesh			
6.	No. of Holes to be Fired						35			
7.	Purpose of Use						Seismic Survey			
8.	Approximate Distance between Magazine and Site of Use						40 KM			

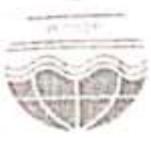
 Signature Blaster Name: SH. RADHEY SHYAM SHARMA S/O SH. MOTILAL SHARMA ShotFirer Certificate No. E/CB/MP/30/4893(E81482)	 Signature Name of the Agent of Mine/Owner/ Authorised Person of Place of Use Prem narayan	 Signature Pradeep K. Sisodia (Authorized Signatory) For M/s. Maruti Drilling & Blasting Prop. Pradeep Kumar Sisodiya(Licensee) Licence Number E/HQ/MP/22/373(E59114) Licence Form:LE-3 (Old Form 22)
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Important Notes :

1. The quantity of Explosives issued should be the quantity likely to be used during the day
2. The Place of use may be at a distance from magazine so that if any explosives is left un - used the same can be transported back and deposited in the magazine referred in Sr.No. 2 of above the same day before the sunset as per Rule 90(4). If so entries should also be made online regarding the Return.

Part-B

9.	Pass No RE-13/2023/1679396	Date:08/04/2023 Time 4:27 PM									
To be filled in case explosives are left unused and to be deposited in the Magazine :											
Sr.No	Brand Names (Brand ID)	Class	Division	Size Code	Quantity issued for use	Quantity Returned	Quantity Actually Used	Unit	No of Packages	Bar code as Per Annexure	Nos of Cartridges/Units
1	Solar Prime Gold (1369)	2	0	CDA	600.000			Kg	24		216
 Signature Blaster Name: SH. RADHEY SHYAM SHARMA S/O SH. MOTILAL SHARMA ShotFirer Certificate No. E/CB/MP/30/4893(E81482)			 Signature Name of the Agent of Mine/Owner/ Authorised Person of Place of Use Prem narayan				 Signature Pradeep K. Sisodia (Authorized Signatory) For M/s. Maruti Drilling & Blasting Prop. Pradeep Kumar Sisodiya(Licensee) Licence Number E/HQ/MP/22/373(E59114) Licence Form:LE-3 (Old Form 22)				



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

17, भरतपुरी, उज्जैन, दूरभाष क्रं. 0734-2510984

E-mail:- romppcb_ujjain@yahoo.co.in, rlmppcbujjain@gmail.com



क्रमांक 807
प्रति,

/क्षेका/प्रनिबो/2024

उज्जैन, दिनांक 19 10/2024

अधिष्ठाता,

मेसर्स मॉ रेवा स्टोन कशर (माईन यूनिट)

खसरा न.157/1 ग्राम अमोडा,

तहसील कन्नौद, जिला देवास (म.प्र)

विषय:- वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के उल्लंघन बावत् कारण बताओ नोटिस।

संदर्भ:- माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 70/2024 में पारित आदेश दिनांक 03/04/2024 के परिपालन में गठित ज्वार्ट कमेटी के निरीक्षण दिनांक 18/06/2024 बावत्।

विषयांतर्गत क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, उज्जैन द्वारा आपको सूचित किया जाता है कि :-

- 1) यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है साथ ही बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
- 2) यह कि आपके द्वारा खसरा न.157/1 ग्राम अमोडा तह. कन्नौद जिला देवास मे स्टोन बोल्डर माईन संचालित की जा रही है ।
- 3) यह कि को माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 70/2024 में दिनांक 03/04/2024 में पारित आदेश के परिपालन में गठित ज्वार्ट कमेटी द्वारा इकाई का निरीक्षण दिनांक 18/06/2024 को किया गया। निरीक्षण के दौरान निम्नानुसार स्थिती पाई गई:-

(i) निरीक्षण दिवस खदान परिसर के दो तरफ ही वायर फेंसिंग किया जाना पाया गया ।

(ii) निरीक्षण दिवस डस्ट सप्रेसन करने हेतु स्थापित वॉटर स्पिंकलर प्रभावी रूप से संचालित नहीं पाये गये।

(iii) निरीक्षण दिवस खदान परिसर में सघन वृक्षारोपण नहीं पाया गया।



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

17, भरतपुरी, उज्जैन, दूरभाष क्रं. 0734-2510984

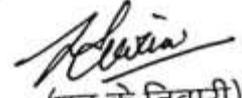
E-mail:-romppcb_ujjain@yahoo.co.in, rlmppcbujain@gmail.com



उपरोक्त के संदर्भ में अपना स्पष्टीकरण, पत्र जारी होने के दिनांक से 15 दिवस के भीतर इस कार्यालय को लिखित अथवा मौखिक रूप से उपलब्ध करावें एवं निरीक्षण के दौरान पायी गई कमियों के परिप्रेक्ष्य में तत्काल आवश्यक सुधार कार्य सुनिश्चित कर पालन प्रतिवेदन प्रस्तुत करें। नियत समय में आपका उत्तर प्राप्त न होने अथवा संतोषजनक न पाये जाने की स्थिति में आपकी इकाई के विरुद्ध वैधानिक कार्यवाही आरंभ की जा सकती है।

कृपया पत्र की पावती भेंजे।

म.प्र.प्रदूषण नियंत्रण बोर्ड की ओर से


(एच.के.तिवारी)

क्षेत्रीय अधिकारी, उज्जैन

कार्यालय ग्राम पंचायत कँवलासा जनपद पंचायत खातेगांव

जिला देवास (म.प्र.)

सरपंच

रेवाराम देवडा

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सचिव

नजर खॉ

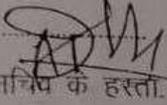
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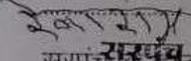
जावक क्र.पं.07 / 2021

दिनांक :- 18 / 11 / 2021

प्रमाण पत्र

प्रमाणित किया जाता है कि मैसर्स मॉ रेवा स्टोन केशर प्रो.श्री प्रेमनारायण पिता श्री राधेश्याम जाट निवासी ग्राम निमासा तह.सतवास जिला देवास(म.प्र) के ग्राम कँवलासा तहसील खातेगांव जिला देवास के सर्वे नम्बर 138/3 रकबा 1.600 हेक्टर क्षेत्र पर ग्राम सभा के ठहराव प्रस्ताव अनुसार सर्वे सम्मति से यह प्रस्ताव स्वीकार कर ग्राम सभा की राय /अभिमत यह है कि उपरोक्त भूमि पर इनके पक्ष में गिटटी,एम-सेंड व पत्थर भण्डारण और विक्रय करने पर एवं केशर मशीन लगाने पर ग्राम सभा के अभिमत /राय अनुसार किसी प्रकार की आपत्ती नहीं है।


सरपंच के हस्ता.


सरपंच के हस्ता.
ग्राम पंचायत कँवलासा

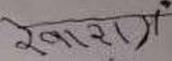
ज.पंचा.खातेगांव जि.देवास(म.प्र.)

ज.पंचा.

ठहराव प्रस्ताव

आज दिनांक 17 / 11 / 2021 को ग्राम सभा का आयोजन किया गया जिसकी अध्यक्षता सरपंच महोदय श्री रेवाराम देवडा ने की गई जिसमें ग्राम सभा द्वारा सर्वे सम्मति से अपनी राय अनुसार निम्न प्रस्ताव पारित किया गया :-

प्रस्ताव	ठहराव
श्री मैसर्स मॉ रेवा स्टोन केशर प्रो. श्री प्रेमनारायण पिता श्री राधेश्याम जाट निवासी ग्राम निमासा तह.सतवास जिला देवास(म.प्र)ने प्रस्ताव किया है जिस पर विचार किया।	उपस्थित ग्राम सभा के सदस्यों द्वारा निर्णय लिया गया कि :- मैसर्स मॉ रेवा स्टोन केशर प्रो. श्री प्रेमनारायण पिता श्री राधेश्याम जाट निवासी ग्राम निमासा तह.सतवास जिला देवास (म.प्र) के प्रस्ताव पर विचार किया की ग्राम कँवलासा तहसील खातेगांव की निजी भूमि सर्वे नम्बर 138/3 रकबा 1.600.हेक्टर क्षेत्र पर गिटटी,एम-सेंड व पत्थर भण्डारण और विक्रय करने पर एवं केशर मशीन लगाने पर ग्राम पंचायत व में ग्राम सभा की राय/ अभिमत अनुसार मंजूर किये जाने में किसी प्रकार की कोई आपत्ती नहीं है।

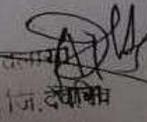

सरपंच

सरपंच

ज.पंचा.खातेगांव जि.देवास(म.प्र.)

ज.पंचा.खातेगांव जि.देवास (म.प्र.)

सचिव


ग्राम पंचायत कँवलासा
ज.पंचा.खातेगांव जि.देवास(म.प्र.)

ग्राम पंच.कँवलासा

ज.पंचा.खातेगांव जि.देवास (म.प्र.)



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

Annexure-10

RED-SMALL	CTE-Fresh	CONSENT NO: ***	PCB ID: 147468
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Outward No:19315,27/12/2022
NO: /MPPCB/UJJ

Consent No:CTE-108210

To,

The Occupier,
M/s. Maa Rewa Stone Crusher,
KHASARA NO 138/3, VILLAGE KAVLASA,
City - Pipalyarao, Tal - Dewas,
Dist – Dewas(M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Consent to Establish Application Receipt No. 1257032 Dt. 12/12/2022.

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at KHASARA NO 138/3, VILLAGE KAVLASA , Pipalyarao, Dist – Dewas(M.P.).

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** KHASARA NO 138/3, VILLAGE KAVLASA , Pipalyarao, Dist – Dewas(M.P.)
- b. **The capital investment in lakhs:** Rs. 40
- c. **Product & Production Capacity:**

Product	Production Capacity / year for Establishment
STONE CRUSHING	20000.00 Cubic meter

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by :
H.K.TIWARI, E.E.
Date: 27/12/2022 04:38:02 PM

HEMANT KUAMR TIWARI
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # WYYW5WH977



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall be nil and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day
2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 0.200	Water Source
1	Domestic Purpose	0.500	0.200	Tankers
2	Mnfg Process	3.000	0.000	Tankers

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.



ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Control equipment to be installed	P.M, SOX, NOX (mg/NM3)
Stone Crusher	---	0	Green Belt, Screen Cover, Water Sprinkler, Wind Breaking Wall	SPM - 600 µg/m ³

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- The crusher management shall provide all air pollution control equipment i.e. covered crushing system, screens at vibrator, water sprinklers system at crushing and zero gitti drop points to suppress dust particles and provide wind braking wall front of grading conveyor belts before application for CCA fresh.
- Unit shall install appropriate air pollution control measures and shall keep all this in running conditions to maintained SPM 600 Micrograms/Cubic meter measured between 03 meters to 10 meters from any process equipment.
- Unit shall have to install air pollution control measures as per the standards notified in E(P) Act 1986 for stone crushers.
- Industry shall ensure that the distance of crusher unit from nearby residential area/Habitation/School/Educational Institute etc. shall not be less than 500 meters in any circumstances, failing to which this permission shall be treated as automatically canceled.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Dust	0.500 MT	Sale to authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # WYYW5WH977**

Hemant Kumar Tiwari
HEMANT KUMAR TIWARI
M.P. Pollution Control Board
Regional Office



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

RED-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 147468

Outward No:19519,09/02/2023
NO: /MPPCB/UJJ

Consent No:AW-109620

To,
The Occupier,
M/s. Maa Rewa Stone Crusher,
KHASARA NO 138/3, VILLAGE KAVLASA,
Tal : Dewas, Dist : Dewas(M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981.

Ref: Your Consent to Operate Application Receipt No. 1258656 Dt. 10/01/2023.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent **up to 09/01/2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** KHASARA NO 138/3, VILLAGE KAVLASA , Pipalyarao, Dewas, Dewas
- The capital investment in lakhs:** Rs. 40
- Product & Production Capacity:**

Product	Production Capacity/ year
STONE CRUSHING	20000.00 Cubic Meter

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is **up to 09/01/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Signature Not Verified

Digitally Signed by :

H.K.TIWARI, E.E.

Date: 09/02/2023 03:05:10 PM

HEMANT KUAMR TIWARI
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81I4KU23OG



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall be nil and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 0.200	Water Source
1	Domestic Purpose	0.500	0.200	Tankers
2	Mnfg Process	3.000	0.000	Tankers

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

Consent No:AW-109620



ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments with reference to generation of emission and same shall be maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Control equipment installed	P.M, SOX, NOX (mg/NM3)
Process	na	0	Green Belt, Screen Cover, Water Sprinkler, Wind Breaking Wall,	SPM - 600 µg/m ³

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions. **(Minimum number of plants to be planted by the unit:-125)**

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81I4KU23OG


HEMANT KUAMR TIWARI
Regional Officer

Consent No:AW-109620



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

17, भरतपुरी, उज्जैन, दूरभाष क्रं. 0734-2510984

E-mail:- romppcb_ujjain@yahoo.co.in, rlmppcbujjain@gmail.com



क्रमांक 808
प्रति,

/क्षेका/प्रनिबो/2024

उज्जैन, दिनांक 19/06/2024

अधिष्ठाता,

मेसर्स मॉ रेवा स्टोन कशर (कशर यूनिट)

खसरा न.138/3 ग्राम कंवलासा,

तहसील खातेगांव जिला देवास (म.प्र)

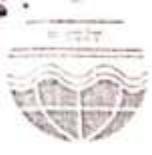
विषय:- वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के उल्लंघन बावत् कारण बताओ नोटिस।

संदर्भ:- माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक 70/2024 में पारित आदेश दिनांक 03/04/2024 के परिपालन में गठित ज्वाईंट कमेटी के निरीक्षण दिनांक 18/06/2024 बावत्।

विषयांतर्गत क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, उज्जैन द्वारा आपको सूचित किया जाता है कि :-

- 1) यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है साथ ही बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
- 2) यह कि आपके द्वारा खसरा न.138/3 ग्राम कंवलासा, तहसील खातेगांव जिला देवास मे स्टोन कशर स्थापित कर संचालित किया जा रहा है ।
- 3) यह कि आपकी इकाई का निरीक्षण दिनांक 18/06/2024 को माननीय एन. जी.टी. द्वारा प्रकरण क्रमांक 70/2024 में दिनांक 03/04/2024 में पारित आदेश के परिपालन में गठित ज्वाईंट कमेटी द्वारा किया गया। निरीक्षण के दौरान निम्नानुसार स्थिती पाई गई:-

- (i) निरीक्षण दिवस कशर के चारों ओर विंड ब्रेकिंग वाल स्थापित नहीं पायी गई।
- (ii) निरीक्षण दिवस कशर कनवेयर के साथ Flexible chute स्थापित नहीं पाया गया ।
- (iii) निरीक्षण दिवस डस्ट सप्रेसन करने हेतु स्थापित वॉटर स्पिकलर प्रभावी रूप से संचालित नहीं पाये गये।



क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
17, भरतपुरी, उज्जैन, दूरभाष क्रं. 0734-2510984
E-mail:- romppcb_ujjain@yahoo.co.in, rlmppcbujjain@gmail.com



(iv) निरीक्षण दिवस कशर परिसर में सघन वृक्षारोपण नहीं पाया गया।

उपरोक्त के संदर्भ में अपना स्पष्टीकरण, पत्र जारी होने के दिनांक से 15 दिवस के भीतर इस कार्यालय को लिखित अथवा मौखिक रूप से उपलब्ध करावें एवं निरीक्षण के दौरान पायी गई कमियों के परिप्रेक्ष्य में तत्काल आवश्यक सुधार कार्य सुनिश्चित कर पालन प्रतिवेदन प्रस्तुत करें। नियत समय में आपका उत्तर प्राप्त न होने अथवा संतोषजनक न पाये जाने की स्थिति में आपकी इकाई के विरुद्ध वैधानिक कार्यवाही आरंभ की जा सकती है।

कृपया पत्र की पावती भेजे।

म.प्र.प्रदूषण नियंत्रण बोर्ड की ओर से


(एच.के.तिवारी)

क्षेत्रीय अधिकारी, उज्जैन



Mineral Resources Department, Govt. Of Madhya Pradesh

खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass(eTP)

Stock e-TP

1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A)Licence Details & Mineral QTY to be Transported:

eTP No: 2311319434	Date & Time of Transportation: 05/02/2024 1:05PM	
Stockist ID: 4094, District: DEWAS, StockYard Address: :	Area: 0.00 Hect	
Stockist: MAA REWA STONE CRUSHER-SHRI PREMSINGH-GRAM NIMASA TAHSIL SATWAS		
Mineral: Gitti	Sub Mineral: Gitti	Grade:
Mineral QTY: 14.73 Cubic Meter		
Purpose: Sale	Buyer's Details: MA REWA CONSTRUCTION (L&T CONSTRUCTION KHAPRAS)	
Loading From: GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS(DEWAS,MP)	Destination To: LOHARDA(DEWAS,MP)	Route Details/Via: KAWLASA TO LOHARDA
Distance(Approx): 35 KM,	Traveling Duration(Approx): 1:10 Hrs	
eTP Generated on: 05/02/2024 1:02PM	eTP Valid Upto: 05/02/2024 2:45:00 PM	

(B)Details of Registered Vehicle:

Vehicle No: MP45H0389	Carrier Type: Truck	Load Capacity(In Tonne): 11.64
Registered with RTO: JHABUA	State: MADHYA PRADESH	
Owner Name & Address: M/S S.R. FERRO ALLOYS-PLOT NO 1-2 AKVN NEAR BSNL OFFICE MEGHNAGAR		
Registered with MRD District: JHABUA	MRD Registraion ID No: 159066/JHAB/2018	Date: 07/05/2018

Points to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department(www.ekhanij.mp.gov.in) using its unique eTP NO.
- In reference to the gazette notification,issued by the Mineral Resource Department(MRD),GoMP for Prevention of Illegal Mining,Illegal Transportation & Storage Rules 2006 dated 6th April 2012,all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation.
- The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website(WWW.ekhanij.mp.gov.in) of the department.
- It is mandatory to carry out the documents of Vehicle Registration,with the vehicle during transportation of mineral.
- Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity.
- The Amount paid for booked mineral QTY, includes Royalty,DMF,NMET and Income Tax as applicable for the Lease.





Mineral Resources Department, Govt. Of Madhya Pradesh
खनिज संपत्ति विभाग, मध्य प्रदेश शासन

e-Khanij

Electronic Transit Pass(eTP)



1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A) Lease Details & Mineral QTY to be Transported:

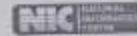
eTP No: 2410500913	Date & Time of Transportation: 06/07/2024 9:40AM	
Stockist ID: 4094, District: DEWAS, Tehsil: , Village: --	Area: 0.00 Hect	
Lessee: MAA REWA STONE CRUSHER-SHRI PREMSINGH-GRAM NIMASA TAHSIL SATWAS		
Sub Lessee:		
Mineral: Gitti	Sub Mineral: Gitti	Grade:
Mineral QTY: 25 Cubic Meter		
Purpose: Sale	Buyer's Details: LARSEN & TOURBO LIMITED P H 3 JAGTHA	
Loading From: GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS(DEWAS, MP)	Destination To: JAGTHA(DEWAS, MP)	Route Details/Via: KAWLASA TO JAGTHA
Distance(Approx): 20 KM,	Traveling Duration(Approx): 0:40 Hrs	
eTP Generated on: 06/07/2024 9:38AM	eTP Valid Upto: 06/07/2024 10:50:00 AM	

(B) Details of Registered Vehicle:

Vehicle No: MP41HA5519	Carrier Type: Truck	Load Capacity(In Tonne): 17.888
Registered with RTO: DEWAS	State: MADHYA PRADESH	
Owner Name & Address: MOHANLAL RATHOR-H N 48 VILL-EADIYAMANDU PO-DEVGAD TEH-HATPIPLIYA		
Registered with MRD District: DEWAS	MRD Registration ID No: 229507/DEWA/2019	Date: 06/04/2019

Points to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department(www.eKhanij.mp.gov.in) using its unique eTP NO.
- The required Mineral quantity is booked in advance by paying Royalty & Other charges. Out of this quantity specified mineral is transported against eTP.
- In reference to the gazette notification, issued by the Mineral Resource Department(MRD), GoMP for Prevention of Illegal Mining, Illegal Transportation & Storage Rules 2006 dated 6th April 2012, all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation.
- The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website(www.eKhanij.mp.gov.in) of the department.
- It is mandatory to carry out the documents of Vehicle Registration, with the vehicle during transportation of mineral.
- Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity.
- The Amount paid for booked mineral QTY, includes Royalty, DMF, KHET and Income Tax as applicable for the Lease.



Take Print

From Date: 28/05/2024 To Date: 31/05/2024

Submit Reset

S.No.	STP No.	Booking No.	Lease Type	Lease No.	Date & Time of Transportation	Mineral	Mineral Qty	Vehicle No.	Mode	Purpose	Source	Destination	Route	Distance (KM)	Buyer	Traveling Duration (H:MM)	Generated on
1	2410305750		ST	4094	28/05/2024 12:25PM	Grit, Stone	14.370	MP09HJ3147	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	KAWLASA	KAWLASA TO JAGTHA	50	RO CONSTR 3 JAGTHA	1:40	28/05/2024 12:23PM
2	2410305761		ST	4094	28/05/2024 12:28PM	Grit, Stone	9.890	MP09HJ6303	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	KAWLASA	KAWLASA TO FATEHGARHA	50	LARSEN & THON LIMITED.P H 1 FATEHGA	1:40	28/05/2024 12:28PM
3	2410310778		ST	4094	29/05/2024 10:55AM	Grit, Stone	14.370	MP09HJ3147	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	LARSEN & TOUBRO CONSTRUCTION LIMITED.P H 1 FATEGHADH DEWAS	1:40	29/05/2024 10:51AM
4	2410310808		ST	4094	29/05/2024 10:55AM	Grit, Stone	12.130	MP39H7226	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	NANDANI CONSTRUCTION BHOPAL	1:40	29/05/2024 10:54AM
5	2410310816		ST	4094	29/05/2024 10:55AM	Grit, Stone	12.130	MP39H5426	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	NANDANI CONSTRUCTION BHOPAL	1:40	29/05/2024 10:55AM
6	2410311104		ST	4094	29/05/2024 11:55AM	Grit, Stone	13.490	MP09HG8769	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	LARSEN & TOUBRO CONSTRUCTION LIMITED.P H 1 FATEGHADH DEWAS	1:40	29/05/2024 11:45AM
7	2410311111		ST	4094	29/05/2024 11:55AM	Grit, Stone	9.890	MP09HJ6303	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	LARSEN & TOUBRO CONSTRUCTION LIMITED.P H 1 FATEGHADH DEWAS	1:40	29/05/2024 11:46AM
8	2410311269		ST	4094	29/05/2024 12:30PM	Grit, Stone	6.390	MP09GE0922	Road	Sale	GRAM KALVASA TAHSIL KHATEGOAN DIST DEWAS	FATEHGARH	PIPLKOTA TIPRASH KHAPRAS	50	LARSEN & TOUBRO CONSTRUCTION LIMITED.P H 1 FATEGHADH DEWAS	1:40	29/05/2024 12:29PM

GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS

From Date: 24/03/2024 To Date: 24/03/2024

Submit Reset

S.No	eTP No.	Booking No.	Lease Type	Lease No.	Date & Time Of Transportation	Mineral	Mineral Qty	Vehicle No.	Mode	Purpose	Source	Destination	Route	Distance (KM)	Buyer	Travelling Duration (hrs:min)	Generated on
1	231150190	37	4094	24/03/2024 8:10AM	Grit, Stone	14.370	MP09H3147	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	SALAGAN	KALVASA TO SALAGAN	35	MR DEWA CONSTRUCTION	1:40	24/03/2024 9:36AM	
2	231150477	37	4094	27/03/2024 10:30AM	Grit, Stone	14.370	MP09H3147	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	LOHARDA	KALVASA TO LOHARDA	30	MR DEWA CONSTRUCTION	1:40	27/03/2024 10:06AM	
3	231150575	37	4094	28/03/2024 10:40AM	Grit, Stone	12.130	MP39H426	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	HATHEGARH	KALVASA	35	NANDAN CONSTRUCTION	1:40	28/03/2024 10:17AM	
4	231150130	37	4094	28/03/2024 10:40AM	Grit, Stone	12.130	MP39H426	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	HATHEGARH	KALVASA	30	NANDAN CONSTRUCTION	1:40	28/03/2024 10:28AM	
5	231150615	37	4094	29/03/2024 11:05AM	Grit, Stone	12.130	MP39H426	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	HATHEGARH	KALVASA PIPALOTA BHANDARKYA NARANPURA BHIRWA	50	NANDAN CONSTRUCTION	1:40	29/03/2024 10:58AM	
6	231150628	37	4094	29/03/2024 11:05AM	Grit, Stone	12.130	MP39H426	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	HATHEGARH	KALVASA PIPALOTA BHANDARKYA NARANPURA BHIRWA	50	NANDAN CONSTRUCTION	1:40	29/03/2024 11:00AM	
7	231150644	37	4094	29/03/2024 11:05AM	Grit, Stone	12.130	MP39H426	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	HATHEGARH	KALVASA PIPALOTA BHANDARKYA NARANPURA BHIRWA	50	NANDAN CONSTRUCTION	1:40	29/03/2024 11:00AM	
8	231150661	37	4094	29/03/2024 11:05AM	Grit, Stone	14.370	MP09H3147	Road	Sale	GRAM KALVASA TAHSIL KHATEGGAN DIST DEWAS	JATHA	KALVASA TO JATHA	30	LAJEN & SOUBRO CONSTRUCTION	1:40	29/03/2024 11:01AM	

You are viewing page 1 of 1

Export to Excel

श्री रित्तल दावा पिता शिवयाजी दावा निवासी गाम

जवलासा उम्र 36 वर्षी व्यवसाय - लुपल

मैं समय-समय व्याज देती करवाता हूँ कि मेरे द्वारा
 माननीय न्यायाधीशों को शिकायत की गई थी कि मुल
 जो मुल रूप से मेरे श्वेत में धुल की समस्या
 थी उसमें शिकायत के लिए मैंने शेराल संचालक
 द्वारा जी.आर. पददा की शीट से वाइकिंग
 का प्रिंटिंग स्वयं वसारीपण भी किया गया है।
 मैं शेराल संचालक द्वारा की गई कार्यवाही से
 संतुष्ट हूँ एवं की गई कार्यवाही से शिकायत का
 विराजण ही चुका है। मेरे द्वारा अविषय में
 आगामी शिकायत नहीं की जायेगी कि नसीया में
 माननीय न्यायाधीशों में दर्ज की गई थी उसे संचालक
 द्वारा पूर्ण कर ली गई है।
 मेरे द्वारा पूर्ण होरा इवास में दिनांक 05/02/2024
 को शिकायत जोर जावरजसमी के सच्य व्याज देते लगे
 जा रहे हैं।

रित्तल दावा
 (शिकायतकर्ता)